People Act

MOTION RE. AMENDMENT OF THE REPRESENTATION OF THE PEOPLE ACT

15.59 hrs.

MR. CHAIRMAN: Now the House will take up the Motion of Shri Jyotirmoy Bosu,

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to move the following.

MR. CHAIRMAN: Before you commence, may I just have a clarification from you?

As you know, the time allotted for this discussion is three hours. How much time would you require out of these three hours?

SHRI JYOTIRMOY BOSU: I require around one hour.

MR. CHAIRMAN: You wish to give only two hours to the Minister and other members? Your one hour is including your right of reply.

SHRI JYOTIRMOY BOSU: Let us see as we proceed whether we are able to finish it today because at 7 O'clock there is one Half-an-hour Discussion. We may not be able to finish it.

MR. CHAIRMAN: It will be held over to the next session then. Mr. Bosu, vou please resume your seat...

SHRI RAGHAVJI (Vidisha): Time should be extended for this motion. It is a very important motion.

16.00 hrs.

MR. CHAIRMAN: That is not to be discussed now.

(Medak): SHRI MALLIKARJUN On a point of order. Madam, when this august House is discussing Constitution (Forty-Fifth) Amendment Bill, how far is it justifiable for this august House to discuss this motion relating to the Representation of the Peoples Act, which can also be brought in....

MR. CHAIRMAN: There is no point of order, it is a different legislation.

SHRI JYOTIRMOY BOSU: to move the following motion. amended....

CHAIRMAN: MR.Amendments later on, you read it as on the order paper.

SHRI JYOTIRMOY BOSU: I beg to move the following:

"That this House do resolve that the Representation of the People Act be suitably amended or an appropriate law be enacted to disqualify a person for being chosen as, and for being, a member either House of Parliament or of the Legislative Assembly or Legislative Council of a State or other elective body or for holding any puble office for a period of ten years, if such person-

- (a) has ever been or is adjudged or found guilty by any competent court of law or by any Commission appointed under the Commissions of Inquiry Act, 1952 of any offence committed, or misuse of power or position \mathbf{or} machinery made during the preceding ten years; or
- been found by any (b) has competent court of law or such Commission to have obtained for himself or for any of his relatives any pecuniary advantage or benefit whatsoever during the preceding ten years."

SHRI C. M. STEPHEN (Idukki): Are you allowing him one hour? We want to know so that we may have some idea. If sufficient time is there for others to speak, we can pack up and go, and he can speak for three hours.

MR. CHAIRMAN: Let him finish and then we can decide. I just told him that including his reply, he will take one hour.

SHRI JYOTIRMOY BOSU: Madam Chairman, at the outset, I am making [Shri Jyotirmoy Bosu]

it clear to the House that this motion is not for any individual or a group; it is neither directed nor meant to curb any individual or groups, but the sole object behind this motion is to cleanse the political life which by all standards has touched the bottom of even the lowest standard.

There is an imperative need of cleansing public life if parliamentary democracy is required to contribute even the minimum to the welfare of the people. Thirty years have passed. Our experience seeing the happenings around tells us that there are miseries, increasing poverty and there is chaos also. It makes me feel more strongly to bring a rigid enactment at least to put a check to the denigration engulfing the nation.

The Congress rule for thirty years could not improve the quality of public life, and it brought continuous deterioration in moral standards. It is correct that unless we rigidly abide by the rules of the game both in letter and spirit, democracy and parliamentary democracy will continue to fail us resulting in denial of justice and fair play to the people especially the weaker sections of the society. Through the State machinery, exploiters, enemies of the people and creasing degrees of exploitation, each day passes, the weaker sections of the society in rural and urban areas are groaning under acute problems of life. A very recent example is decontrol of sugar, lifting of compulsion of production of cheap and standard cloth, allowing additional export subsidy and discontinuation of price preference for public Sector Undertakings.

In the hallabuloo and infighting of Janata Party, these things have been done on the quiet and it has been possible so smoothly. I dare say this emphatically because the exploiters have been able to take an upper hand in the Government decision making

levels. It is common knowledge that most of the elections are financed by these people and the continuation in power is also financed by the same people. This has been the position during the last thirty years. There are resourceful lobbies openly operating in Delhi buying and utilising politicians. Who is not aware of the presence of all powerful lobbies, like the jute lobby, sugar lobby, cigarette lobby, edible oil lobby, cotton lobby, polyester lobby and scores of other lobbies.

SHRI RAGHAVJI: My point of order is whether a Member can read from a written speech.

MR. CHAIRMAN: He is referring to his notes. He can refer to his notes.

SHRI RAGHAVJI: Only a Minister can read—and not a Member.

SHRI JYOTIRMOY BOSU: The prime criminal of the imported edible oil racket abroad, the Bombay firm Godraj had been founder-Secretary of the Fair Trade Practice Society of India; and I am told they are financing the in-fighting in the Janata Party. If one takes pains to draw a list of guest houses and entertainment places by both Indian and foreign big business houses in Delhi, it will be a horrifying experience; and the time has come to call a halt to this.

We, as Communists do not ever believe that in this capitalist socio-economic structure, corruption can be wiped out or absolute purity brought in, in the public life, because the only motive that is working, is the profit motive, and there is race between one and the other. There is no place for humanity, morals. scruples and welfare of the people. I regret that the economic policy, even today, continues to be the same as before. Various eye-wash exercises have been made, but there is no qualitative change or lasting result as could be seen from the very few commissions that have been set up during the last couple of decades.

Of course, the erstwhile Prime Minister hated the very idea of setting up of Commissions on corruption charges, unless she had her own political purpose behind it. Otherwise, even though the Auditor General's Special Audit Report clearly revealed serious misappropriation and malpractices running into crores of rupees in Haryana, Mrs. Gandhi not only refused to do anything against Bansi Lal but she and her caucus went on giving certificates of his good conduct.

Now, thanks to this Government, they have set up the Jaganmohan Reddy Commission, whose first report has come out.

In June 1962 perhaps human values were a little better—when the late lamented Lal Bahadur Shastri as the Home Minister constituted the Santhanam Committee for the prevention of corruption. I quote from page 101 of its report.

"There is a large consensus opinion that a new tradition of integrity can be established only the example is set by those have the ultimate responsibility for the governance of India, the Ministers of the Central and State Governments. The problem is difficult and delicate. Ministers are necessarily the leaders of the political party which succeeds in obtaining a majority in elections based on adult suffrage. There is a widespread impression that failure integrity is not uncommon among Ministers and that some Ministers who have held office during the last 16 years have enriched themselves illegitimately, obtained good jobs for their sons and relations through nepotism, and have reaped other advantages inconsistent with notion of purity in public life. The general belief about failure of integrity amongst Ministers is damaging as actual failure. these Ministers have held office in the name of the Indian National Congress which had evolved the highest notions of personal integrity

and service under the inspiration of Mahatma Gandhi has given rise to an exaggerated view of their failure to maintain high standards of integrity. It is a pity that neither the Congress authorities nor the great leaders who took over the Government of India realized the importance of evolving a suitable machinery and procedure for preventing and dealing with such corruption. We are convinced that ensuring absolute integrity on the part of the Ministers at the Centre and the States is an indispensable condition for the establishment of a tradition of purity in public services."

That is what the Santhanam Committee said. Based on the Santhanam Committee's recommendations, Vigilance Commission was set up, and the idea of Lokpal also came. But I regret (Interruptions) that in spite of ail the exercises that seem to have been done, the magnitude of corruption both in the fields of economics and politics, in the sense of misuse of power and taking advantage of the person's own official and political position, instead of decreasing, is increasing every day. (Interruptions).

Madam, we have to hit at the very root of it, and unless an attempt is made to uproot corruption and corrupt persons at the topmost echelons, as pointed out by the Santhanam Committee, a beginning cannot even be made.

I shall be in "fools' paradise" if I ever consider that a measure like this, the measure that I am advocating today will put an end to corruption. But this is an effort to put a check to the limitless corruption and misuse of office for political and ultimately personal gains of different sorts. The root of corruption lies at the highest level and it does not start at bottom. There were several commissions: Chagla Commission, Vivian Bose Commission, Khanna Commission, Iyer Commission, Justice Das Commission, Sarjoo Prasad Com-

[Shri Jyotirmoy Bosu]

Madhokar Commission and several But others. these were temporary healing balms and the impact disappeared as soon as the Commissions were wound up. commissions had for a limited length of time kept people in high hopes, but soon they were disillusioned. Since 1971, corruption, malpractices blatant misuse of office for self-gains reached the highest peak, especially in the Central administration under Mrs. Gandhi. Strangely enough not a single commission where any of her favourites was involved was constitu-

Mrs. Gandhi's real object behind the appointment of Sarkaria Commission and the Commission against the Akali leader done on the signature of one legislator was mainly aimed at character assassination and political vindictiveness and destruction of political opponents.

Other countries, countries which are known to be not as big as we are, or so advanced and self-styled socialists as we are have provisions for rusticating politicians from public life. If it is reasonably established that the person concerned was found corrupt and he or his close persons made personal, political and pecuniary gains, he was debarred from remaining in politics for a sizeable length of time.

I shall read out the Sri Lanka provision, extracts from the Special Presidential Commissions of Inquiry Law No. 7 of 1978 of the National State Assembly of Sri Lanka:

"The members of a commission shall, so long as they are acting as such members, be deemed to be state officers within the meaning of the Penal Code, and every inquiry under this Law shall be deemed to be a judicial proceeding within the meaning of that Code.

Where a commission finds at the inquiry and reports to the President that any person has been guilty of any act of political victimization,

misuse or abuse of power, corruption or any fraudulent act, in relation to any court or tribunal or any public body, or in relation to the administration of any law or the administration of justice, the commission shall recommend whether such person should be made subject to civic disability, and the President shall cause such finding to be published in the Gazette as soon as possible and direct that such report be published.

- (2) Any report, finding, other determination, ruling or recommendation made by a commission under this Law, shall be final and conclusive and shall not be called in question in any court or tribunal by way of writ or otherwise.
- (3) For the purpose of this section, civil disability, shall mean the disqualification of a person—
- (1) from being an elector and from voting at any election of the President of the Republic, or at any election of a member of the National State Assembly or of any local authority.
- (ii) from being nominated as a candidate at any such election.
- (iii) from being elected or appointed as the President of the Republic or from being elected as a member of the National State Assembly or of any local authority, and from sitting and voting as such member; and
- (iv) from holding office, and from being employed, as a public officer."

That is the position in the neighbouring country. It is so small in size, it does not claim to be so advanced as we do, they are not styling themselves as socialists. Let us see what is the outcome. The latest outcome is given in a news item:

"The Sri Lanka Prime Minister, Mr. Ranasinghe Premadasa, today presented to Parliament two bills providing for depriving Mr. Felix Dias Bandaranaike, nephew of the former Prime Minister, Mrs. Sirimavo Bandaranaike and 33 others of their civic rights."

"Two Presidential Commissions, which investigated irregularities and malfunctions in local bodies during the seven-year Sirimavo regime, had held Mr. Felix Bandaranike, Mr. Neale De Alwis, his deputy minister, and 32 others guilty of malpractices. The commissions had recommended to the Parliament that these persons be deprived of civic rights."

The qualitative difference between the Commission in Sri Lanka and the Commission here is that here the Commission has no power to take action for the crimes that have been committed but in Sri Lanka the Commission is empowered to recommend that person found guilty is subjected to loss of civil right. This is exactly what I am aiming at through this substantive motion. I except that every honest politician will accept this. Those who will oppose this motion, we shall leave it to the people to judge about their integrity.

In Sri Lanka, as expected, they have granted special immunity to all witnesses by Presidential Order. Witnesses appearing before the special presidential commission going into abuse and misuse of power during the previous seven-year rule of Mrs. Sirimavo Bandaranaike in Sri Lanka have been given special immunity. The immunity has been given by a gazette notification last night issued by the President, Mr. J. R. Jayawardene, at the request of the Commission. Accordingly, no person shall in respect of any evidence, written or oral, given by that person to or before the commission be liable to any action prosecution or other proceedings in any civil or criminal court. Also, no evidence or any statement made by any person to or before the commission shall be admissible against that person in any action, prosecution or

other proceedings in any civil or criminal court.

In our own country itself, there is a remote State which has a special status and there was no lack of political will. I must thank Late Mohamac Sadiq who enacted the Jammu and Kashmir Representation of Peoples (Second Amendment) Act, 1967 (Act XI of 1967) which reads as follows:

"24-F. Disqualification for abuse or misuse of office or authority.

Where a person has been found-

- (a) by any civil or criminal court; or
 - (b) by any Tribunal, Board or Commission set up under any statute;

to have illegally or by corrupt means or by otherwise abusing or misusing—

- (i) the position held by him as a member of either House of the State Legislature or of Parliament; or
- (ii) the office held by him by virtue of being such member; obtained for himself or for any of his relatives any valuable thing or pecuniary advantage, he shall be disqualified for period of ten years from the date of the commencement of the Jammu and Kashmir presentation of the People (Second Amendment) Act, 1967, or from the date on which such finding becomes public, whichever is later.

Provided that such person had the opportunity of being heard in the proceedings held by such Court, Tribunal, Board or Commission;

Provided further that such Tribunal, Board or Commission was presided over by a person who is or has been Judge of the Supreme Court of India.

25. Interpretation:—In this Part 'disqualified' means disqualified from

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being chosen as, and for being a member of the Legislative Assembly or Legislative Council of the State."

So, this is not something new I am saying. As a result of the above Act, a former Chief Minister of Jammu & Kashmir—now dead—I do not want to name him—I am told, who took to corrupt practices had to leave State politics and he had to come to the Central Legislature.

As I have told earlier, a new peak and magnitude of corruption started since 1971. With the consolidation of Mrs. Gandhi in power, the ruling coterie and big business joined hands and a free for all loot started. The doings of Mrs. Gandhi especially after 1969 and 1971, more especially after June 1975 till the time she was kicked out of power is the darkest age for the country. India's rich heritage and rich traditions were given the go-by. The quality of humanism inherited from ancient India and known all over the world was completely drowned.

To quote a few scandals: the Maruti scandal, the Nagarwala scandal, the Pondicherry Tulmohan Ram Licence scandal, Duncan Brothers Ramagoenka scandal, poster scandal, procurement of jeeps, Land letter of intent, Defence objection, bank overdraft, shares and agency deal etc. There are so many others. One can write a Maha Bharata on the same. Other cases are the rag import scandal which cost the country Rs. 150 crores, import of Ethy Alcohol where Rs. 232 crores customs exemption given Mrs. Gandhi...

SHRI VASANT SATHE (Akola): On a point of order. There is a well-settled convention and practice which is laid down in the Handbook. He is not making a maiden speech. A senior Member like him cannot go on read-

ing his speech. This is what he is doing.

Secondly, what is the allocation of time? If the total time is three hours. there is a method of allocation between the ruling party, our party and the speaker. Even in a private resolution, not more than 15 minutes are given, 30 minutes maximum, let us know, otherwise we cannot sit here till 10 O' Clock in the night. On a resolution like this, we do not want to waste our time. ** (Interruptions) I will point out how Don't get provoked on this. (Interruptions) We want you to decide the time. Out of hours, according to our share, should get 15 minutes only, not more than that. (Interruptions) ** his right but what is the time limit? (Interrup-You have allotted three hours. At 7 O' Clock the half-hour discussion starts. Out of three hours, how much does he get?

MR. CHAIRMAN: Mr. Bosu, please try to be brief.

SHRI VASANT SATHE. If the ruling party is giving him all its time to him, I do not mind (Interruptions).

बीधरी बसबीर सिंह (होणियारपुर): मेरा एक व्यवस्था का प्रश्न है। माननीय सदस्य ने एक शब्द का इस्तेमाल किया है**। क्या कहने बाला सेंस में है यह श्राप बता दें।

श्रो राघवजी (विदिषा): मेरा एक प्याइट ग्राफ ग्राइर है। ग्राभी माननीय मदस्य ने मोणन को ** मोणन कहा है। ** यह णृद्द क्या पालियामेंटरी णद्द है? मदन ने इस मोणन को एक गैस्ट किया है, ग्रापने इस मोणन को एलाउ किया है। में ग्राप से प्रार्थना करता हूं कि इस ** णब्द को एक्सपंज किया जाए। यह मेरा प्वाईट ग्राफ ग्राईंग्है। कोई भी मोणन ** नहीं हो मकता है।

श्री **बसन्त साठे**: मोशन को** नहीं कहा । मैंने कहा**है**।**

चोधरी बलबोर सिंह: **क्या यह णब्द पार्लिया-मेंटरी है ? साथ ही क्या कहने वाला सैंस में है ?

समापति महोदय : यह दोनों ग्रनपालियामेंटरी हैं।

चौधरी बसबीर सिंह: कहने वाला सैंस में है या नहीं यह भी ग्राप बता दें।

^{**}Expunged as ordered by the Chair.

SHRI JYOTIRMOY BOSU: I am following the method I was following since 1967.

I want to mention one thing. The Chair has to bear with me. The other day, I gather, Shri Sathe withdrew the motion and ran away from the House. So, what gospel he is preaching to all of us, I do not understand. If my motion does not carry any sense, his motion carried no sense, never did carry any sense.

SHRI VASANT SATHE: Much better....(Interruptions)

SHRI JYOTIRMOY BOSU: Mr. Chairman, you are new to the House and to the whole thing. There are mercenaries and there are others.

AN HON. MEMBER: Tea taster.... (Interruptions)

SHRI JYOTIRMOY BOSU: Your taste will come....(Interruptions)

SHRI KANWAR LAL GUPTA (Delhi Sadar): Why are you angry, Mr. Sathe? You had no motion on Saturday?

SHRI VASANT SATHE: My motion was taken away by you....(Interruptions)

SHRI JYOTIRMOY BOSU: I will try to be as brief as possible.... (Interruptions) I am more concerned about the economic issues, than anything else, what sort of economic loss the country was put to. I will give you a few instances.

The illegal import of rags, woollen garments under the garb and disguise of rags has, according to our calculations, resulted in a loss of Rs. 150 crores to the country at that time. Shrimati Gandhi granted customs exemption to two Companies—one was ICI and the other was Kilachand—on account of import of ethyl alcohol and the amount that was exempted was Rs. 232 crores. I am saying it on the basis of evidence.

Then there is partial de-control of sugar.

AN HON. MEMBER: What about the present complete de-control?

SHRI JYOTIRMOY BOSU: I have already referred to it in the beginning. You have heard me. Then there is the Maruti Road Roller scandal, Polymix scandal, Boeing and Airbus scandal, Dhirendra Brahmachari scandal, Indira International scandal corruption and misuse of power....

SHRI C. M. STEPHEN: Sir I am rising on a point of order. He has moved a resolution. It is necessary on this all shades of opinion must be reflected. So, we must have sufficient time. As Shri Sathe said, it is not a matter of accommodation. Rule 178 deals with the allotment of time for resolutions. It says:

"No speech on a resolution shall, except with the permission of the Speaker, exceed fifteen minutes in duration:

Provided that the mover of a resolution, when moving the same and the Minister concerned when speaking for the first time, may speak for thirty minutes or for such longer time as the Speaker may permit."

This is the rule. I have no objection to your granting him or extending his time. But there are parties represented here, and those parties have got their respective strength.

SHRI JYOTIRMOY BOSU: They do not want the motion to come up. That is why they are raising these points.

SHRI C. M. STEPHEN: I am submitting to the Chair. If you want to carry on in the meanwhile, let me resume my seat.... (Interruptions) Otherwise, when I am raising a point of order, what is the meaning of shouting like that? I have quoted the rule....(Interruptions) Three hours have been allotted for the resolution. I have no objection to any

[Shri C. M. Stephen]

time being granted to him. But this is the rule. We have got only three hours. If his party is going to be given one hour, pro rata my party has to get three hours. Of course, half an hour is given to him to move the Resolution. If he takes another half an hour, then pro rata time must be given to the different parties. according to their strength.

MR. CHAIRMAN: He has been given one hour by the Speaker.

SHRI C. M. STEPHEN: He is given one hour? If the Speaker has given him one hour, we cannot be denied our rights. The Speaker may give him one hour, but the Speaker cannot deny us our right to the time.

SHRI JYOTIRMOY BOSU: Mr. Stephen, I will be as brief as possible.

SHRI C. M. STEPHEN: What I am emphasizing is he just cannot get one hour and get away.

MR. CHAIRMAN: Let me correct myself. The Deputy-Speaker told the Mover of the Resolution that he will be given one hour—40 minutes in the beginning and 20 minutes for the reply.

SHRI C. M. STEPHEN: I objected to that immediately. I have no objection. But what I am saying is that our party cannot be denied of our rightful due....(Interruptions)

SHRI JYOTIRMOY BOSU: They want to scuttle this motion.

SHRI C. M. STEPHEN: We must have sufficient time to reply to all that.

Secondly, there are certain conventions which this House has always followed. There is a distinction between a speech and a statement. What he is allowed under rule 176 is to speak, to commence his speech by, a

formal motion. Even when a Minister read out a statement, there were occasions when you objected——(Interruptions)

SHRI JYOTIRMOY BOSU: They are very anxious to scuttle this mo-

SHRI C. M. STEPHEN: If this is his attitude, he is not going to carry on his speech comfortably in this House. If he is going to butt in like this, it is open to others also to butt in when he speaks.

SHRI JYOTIRMOY BOSU: He has taken away 15 minutes.

SHRI C. M. STEPHEN: I will take whatever time the Chair allows me. I am holding the floor. Let me complete my submission. These are the two points. The hon. Member is an expert on making speeches. Why should he read out a statement? If it is a statement, he can as well lay it on the Table of the House. All that he is expected to do is to make a speech, not to read out a statement.

MR. CHAIRMAN: Mr. Jyotirmoy Bosu, how much time more will you take?

SHRI JYOTIRMOY BOSU: I will be as brief as possible. They have taken away 15 minutes.

MR. CHAIRMAN: How much more time?

SHRI JYOTIRMOY BOSU: Another half an hour.

MR CHAIRMAN: Another half an hour? It will be difficult to accommodate other members.

SHRI JYOTIRMOY BOSU: Sir, I assure you that I will be as brief as possible.

MR. CHAIRMAN: You take 10 minutes more.

SHRI JYOTIRMOY BOSU: No; I cannot do with that. They have taken away 15 minutes already.

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SHRI MALLIKARJUN: On a point of order, Sir. Please refer to rule 179. It says:

"The discussion on a resolution shall be strictly relevant to and within the scope of the resolution."

The resolution that he has moved is to amend the Representation of the People Act. But he is bringing in the whole story of 30 years of Congress rule. What about the pre-Independence days then? He is not bringing in those things, the Gandhian principles of economic development and all that. That also he should bring out.

SHRI JYOTIRMOY BOSU: Let me tell my hon. friend, Mr. Mallikar-jun that there is no resolution before the House. There is a motion before the House. He does not know the difference between the two.

SHRI MALLIKARJUN: It does not matter.

SHRI JYOTIRMOY BOSU: It does matter.

Now, I would like to quote from the Interim Report Part I, of the Shah Commission, page 64, paragraph 7.106:

"On April 22, 1976, Shri S. S. Yadav, who was one of the Customs Inspectors, was told by his Superintendent to draw samples from the consignment of certain packages belonging to M/s. Indira International for determining, for draw-back purposes, whether the garments were actually of mill-made cloth as claimed by the exporters, or of powerloom cloth. Pending the furnishing of the samples, the export of the consignments had not been permitted. On the basis of the samples drawn by Shri Yadav, he was of the view that the exporters had misdeclared the goods for obtaining illegal benefit of drawback at a higher rate. Shri Yadav tried to explain to the Clearing

Agent of M/s. Indira International that the firm was cheating the Government by misdeclaring that the garments were made out of mill cloth while actually they made out of powerloom cloth."

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"On this occasion, the Customs officer was threatened and told that the consignment belonged to the mother-in-law of Shri Sanjay Gandhi, the son of the then Prime Minister, Smt. Indira Gandhi, and that the 'officers will have to pay the price for the hold-up of the consignment'...."

15.35 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

This is called misuse of office and power.

Then I come to page 26, para 5.60 (of Interim Report-I):

"Some of the special features of the proclamation of Emergency, as gathered from the official records, are as follows:—

- (a) on the economic frent, there was nothing alarming. On the contrary, the wholesale price index had declined by 7.4 per cent between December 3, 1974 and the last week of March 1979 as per the Economic Survey 1975-76, a Government of India Publication;
- (b) on the law and order frent, the fortnightly reports sent by the Governors of various States to the President of India and by the Chief Secretaries of the States to the Union Home Secretary indicated that the law and order situation was under complete control all over the country;
- (c) the Home Ministry had received no reports from the State Governments indicating any significant deterioration in the law and order situation in the period immediately preceding the proclamation of Emergency;

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- (d) the Home Ministry had not prepared any contingency plans prior to June 25, 1975, with regard to the imposition of internal Emergency;
- (e) the Intelligence Bureau had not submitted any report to the Home Ministry any time between 12th of June and 25th of June, 1975, suggesting that the internal situation in the country warranted the imposition of internal Emergency;
- (f) the Home Ministry had not submitted any report to the Prime Minister expressing its concern or anxiety about the internal situation in the country. Till after the Emergency was lifted, the Home Ministry did not have on its file the copy of the communication which was sent by the Prime Minister to the President recommending imposition of the Emergency;
- (g) while the Director of Intelligence Bureau, the Home Secretary, the Cabinet Secretary and the Secretary to the Prime Minister had not been taken into confidence, Shri R. K. Dhawan, the then Additional Private Secretary to the Prime Minister had been associated with the preparation and promulgation of the Emergency right from the early stage;
- (h) Shri Om Mehta, the then Minister of State in the Ministry of Home Affairs, appears to have been taken into confidence much earlier than the Home Minister, Shri K. Brahmananda Reddy, who came into the picture only when the draft proclamation was forwarded to the President;
- (i) while the Lt. Governor of Delhi and the Chief Ministers of Haryana, Punjab, Madhya Pra-

desh, Rajasthan, Karnataka, Andhra Pradesh, Bihar and West Bengal had been given advance intimation by the Prime Minister about the contemplated action, no such advance information was . given to the Governments of U.P. Maharashtra, Gujarat, Termil Nadu, J&K. Tripura, Orissa, Kerala Meghalaya and other Union Territories. In fact, Shri H. N. Bahuguna the then Chief Minister of Uttar Pradesh, has stated in his affidavit that he came to know about the proclamation of on the morning of Emergency June 26, when he was having breakfast along with Shri Uma Shankar Dikshit and Shri Keshav Deo Malaviya, the Central Ministers, and they were as surprised as he was about the promulgation of Emergency."

I am trying to highlight the misuse of powers.

Then I come to Interim Report II, page 142, para 15.12:

"The Commission had opportunity to examine in detail the application of the Maintenance of Internal Security Act in relation to the various categories of person including acknowledged national leaders. members of banned and not-banned organisations and political parties, students, teachers, trade union leaders, lawyers juveniles, respected and ordinary writers, journalists criminals-in short, a broad spectrum of cases of persons drawn from almost every walk of life. Forging of records, Fabrications of ground for detentions, ante-dating of detention orders, the callousness with which the request of the detenus for revocation of orders of detention or even parole were ignored—in short, the manner in which a large majority of these persons were incarcerated for the only fault, namely, dissent or suspected dissent from the views of the centres of power, should be a warning to every thinking man as to how an Act initially intended

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to serve an extremely limited purpose to deal with the misdeed of a special category of persons can be given such a wide and comprehensive application so as to embrace, all sections of the population to penalise dissent."

Then, Sir I come to the land acquisition that was made for Maruti in Haryana. It was stated on the floor of the House:

"As regards the price, it is a daylight robbery. The land was acquired, according to Shri Bansi Lal's letter to me...."

to the speaker at that time.

"....at the rate of Rs. 11,776.42 per acre."

"You cannot buy any land there at this price. I have got photostat copies of documents to prove that the price of the land there today at the lowest is Rs. 60,000 per acre. So the, peasants were made to part with the land at a very low price."

There are certified true copies....

SHRI MALLIKARJUN: Do you believe in payment of compensation?

SHRI JYOTIRMOY BOSU: I will talk to you later on.

"During those days Mr. Bansi Lal used to go round boasting that he had given more land to Sanjay's Maruti than that possessed by Ford and General Motors of America. Speaking about his equation with the then Prime Minister, Mr. Bansi Lal used to say that when the calf was in his control where would the cow go."

That is the type of things that used to happen.....

SHRI KANWAR LAL GUPTA: What does it mean?

SHRI JYOTTRMOY BOSU: Calf was Sanjay Gandhi and the cow was the mother....

SHRI D. N. TIWARY: It is as if we do not understand.

SHRI JYOTIRMOY BOSU: Sir, in the interim report of Jaganmohan Reddy Commission, the learned Judge has said clearly:

Re: Sale of land by Mania Devi to Shri Bansi Lal's daughters.

I now propose to take up for consideration item 5 of the Annexure which is as under:

"All matters relating to the purchase, in 1976, of house sites, in Bhiwani, respectively belonging to Shri Matu Ram, son of Shri Natu Ram Mukhiaram, and Shrimati Mania Devi, wife of Shri Kishan Lal, in the names of the daughters of Shri Bansi Lal, including the rates at which such purchases were made."

Sir, this is the finding of the learned Judge;

"It is clear from the above that even apart from the verbal evidence, the documentary evidence would show beyond doubt that the lands were purchased by Shri Bansi Lal's daughters at throw-away prices; and in order to give them an approach road a tar road was constructed at public expenditure though this might ultimately benefit the public. Therefore, there is no escape from the conclusion that all this was done at the instance of Shri Bansi Lal and his son, Shri Surinder Singh, who actively participated in giving effect to the objective of purchasing these lands cheaply and thereby confering an unlawful gain to the daughters of Shri Bansi Lal."

Then, Sir, Chapter III is regarding Demolition of properties of Manohar Lal and his sons at Bhiwani.

"I now propose to consider item-6 of the Annexure which is as under:

'All matters relating to the demolition in December 1976 of

[Shri Jyotirmoy Bosu]

shops, residential houses and other properties, in Bhrwani, belonging to Shri Manohar Lal and his sons by the Improvement Trust, Bhiwani.'"

There, it is said:

"It is thus seen that apart from the Ghanta Ghar shops etc., being demolished, even religious institutions and Samadhis which were left out of the schemes were not spared. The idols were thrown out and the Shivalinga, which was deep in the earth, was broken through and bull-dozed. They were considered as pieces of stone and when Nathu Ram said they should be handed over to be immersed in the sacred Ganges, Shri Verma seems to have told him that it could be put in a Nallah (drain), and it made no difference.

On the evidence, it appears clear that the destruction and demolition of shops, residential houses, temples, Samadhis and other properties in Bhiwani of Shri Manohar Lal and his sons was not at the instance of the Bhiwani Improvement Trust. The demolitions were, however, at the instance of Shri Bansi Lal who, as Chief Minister and subsequently as Defence Minister, being frustrated at not obtaining the properties of Shri Manohar Lal and his sons for his son, Shri Surinder Singh, and his brother Shri Raghubir Singh, to build a Five Star Tourist Hotel and and air-condition cinema by them respectively at a throwaway price abused his position as a person in authority and, with vindictiveness, malice and cussedness. had their properties demolished through Shri R. S. Verma, Deputy Commissioner, Bhiwani, and Shri Surinder Singh and Shri Verma directed the demolition of all these properties on a war-footing ruthlessly and illegally and without any justification. Shri R. S. Verma, acting on the directions of

Bansi Lal and his son, Shri Surinder Singh had illegally and fraudulently manipulated the proceedings in order to enable the demolition of all these properties."...

MR. DEPUTY SPEAKER: The hon, Member's time is up.

SHRI JYOTIRMOY BOSU: How is it, Sir? They have taken 15 minutes in interruptions.

I will take another 10 minutes.

MR. DEPUTY-SPEAKER: No question of 10 minutes, only 2 minutes.

SHRI JYOTIRMOY BOSU: How can it be done, Sir? So many points of order were raised.

श्रोमती चन्द्राबती (श्रिवानी) : उपाध्यक्ष महोदय, मेरा प्वायन्ट प्राफ प्राईर है । बसु साहब ने बंसीसाल के बारे में जो कुछ कहा है, उन के साथ बनारसी दास को भी प्रपराधी गिन लें, तो प्राच्छा होगा, क्योंकि उस वक्त वह चीफ मिनिस्टर थे।

MR. DEPUTY-SPEAKER: You had been given ten minutes more. In spite of that, you have taken another two minutes. I shall give you two minutes more and that is the end of it.

SHRI JYOTIRMOY BOSU: वह तो हम ने रिपोर्ट से कोट किया है, यह हमारी श्रपनी बात नहीं है।

I come to accumulation of black money—it is an interesting question. In 1978 in reply to my question it has been alleged that inflow of blackmoney from Mrs. Gandhi to the extent of Rs. 1.5 lakhs a month on an average was not entered in the books of account of National Herald.

The Books of account of M/s. Associated Journals Ltd., Unit: National Herald—Delhi show receipt 82,77,476 during the financial year 1970-71 to 1976-77 and upto 31-8-77. The source of receipt thererecorded in is not the ac-Now, black-money to the counts. tune of Rs 82,77,476 came to the

newspaper of which Mrs. Gandhi Funds have was a virtual owner. been collected by the A.I.C.C. at that time in the form of donations and souvenirs etc. which have been diverted to utilising the service of one Shri K. L. Watta. A sum of one crore of rupees was paid by the A.I.C.C. to Mr. K. L. Watt. The total has been given here. There are numerous other cases and look how they have been using the state machinery.

The total mileage/hours flow are as under:

(i) Mileage flown 2,28,149 miles. (Official tours—1,11,913 miles unofficial tours—1,16,236 miles.)

And she still owes money to the Government.

In the Grover Commission, Interim Report, Part I, Introduction and Preliminary Proceedings, it will be seen that by a notification made under section 3 of the Commission of Inquiry Act, 1952 (60 of 1952), the Central Government (Home Ministry) appointed the Grover Commission involving Mr. Dev Raj Urs.

It says in Allegation No. 1 of Annexure I: Whether the Chief Minister practised favouritism and nepotism by appointing his own brother, Shri D. Kemparaj Urs, as a Director of the Karnataka State Film Industries Development Corporation in place of Shri R. J. Rebelle, Chief Secretary to the Government in 1974, and later as Director-in-Charge with the powers to exercise all the powers of the Managing Director.

Finding: "i) It stands conclusively established, that the nomination of Kemparaj as a Director of the Karnataka State Film Industries Development Corporation Limited by an order of the Chief Minister on 24-12-1973 was an act of impropriety, favouritism and nepotism on the part of the Chief Minister and further that the Chief Minister was deeply interested in favouring his own brother and advancing his cause and he did not observe the norms

of propriety becoming the conduct of a Chief Minister."

Then, Allegation No. 1 of Annexure II says: Whether the Chief Minister or any other Minister of the State of Karnataka was guilty of corruption, nepotism, favouritism or mis-use of government power in connection with all or any of the following matters, namely:—

(1) Grant of 20 acres of Government land, reserved for grazing of cattle in Bommanahalli, Nelamangala Taluk, Bangalore District, to the son-in-law of the Chief Minister, Shri M. D. Nataraj, in violation of the provisions of the Land Revenue Code and dis-regarding the claims of local scheduled caste applicants."

"Finding i): It stands established...."

"Allegation No. 4 of Annerure 1: Whether the Chief Minister was guilty of shielding corrupt officers...?

Finding on page 337: i) It stands proved that the order made by the Chief Minister on the letter of Shri R. Gundu Rao, MLA and the telephonic instructions given by him to the Superintending Engineer, had the effect of nullifying the order previously made by the Minister for Public Works which would have led to the two officials being prosecuted. These were done in an arbitrary manner without any justifiable reason, and the Chief Minister's intervention at that crucial stage virtually shielded the two officials from procecution."

He went out of his way to favour Sh. Hanumantha Reddy in the matter of promotion as Chief Engineer, etc.,—a galore. Lastly, I would conclude by quoting the famous Columnist Mr. Bernard Levin who has said in some of his article. I quote:

"The picture is clear Mrs. Gandhi, having been judicially disqualified from remaining as Prime Minister, on grounds of having engaged in corrupt practices, first presided over wholesale breaches

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of the law in presenting a false appearance of widespred popular opposition to the verdict, then realised that democracy would have to be suspended if she was to continue in office though disqualified, and planned its suspension; then lied to the President about conditions in the country and lied again in claiming that the necessary conditions for the Emergency which she had already planned had come upon her so suddenly that she was unable to consult the Cabinet".

"A fraudulent emergency, was improperly imposed for improper motives; rigid and comprehensive censorship to prevent the truth being known; propaganda to ensure that lies were disseminated instead; disseminated instead; but all this would have been of no avail without the most sinister and disgraceful of Mrs. Gandhi's actions under the Emergency-the arrest and detention (without trial) of her opponents or potential opponents. To that subject I shall turn on Friday."

Then

"The whole document makes frightening, yet invaluable reading. It is frightening because of the portrait it paints of a society being driven down the road of totalitarianism by a callous, corrupt, mandacious and rutheless leader whose sole purpose was the maintenance of her power, and who, if she had not made the mistake of believing that an election would give her regime the legitimacy it Jacked, would by now have succeeded in fastening upon India the chains of a permanent dictatorship."

For all these I have said that there is misuse of power for the sake of personal, political and pecuniary gain. It is time that we seek halt to this and Government brings a suitable legislation that it is halted to some extent for time to come.

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do resolve that the Representation of the People Act be suitably amended or an appropriate law be enacted to disqualify a person for being chosen as ,and for being, a member of either House of Parliament or of the Legislative Assembly or Legislative Council or a State or any other elective body or for holding any public office for a period of ten years, if such person-

- (a) has ever been or is adjudged or found guilty by any competent court of law or by any Commission appointed under the Commission of Inquiry Act, 1952 of any offence committed, or misuse of power or position or State machinery made during the preceding ten years; or
- (b) has been found by any competent Court of law or such Commission to have obtained for himself or for any of his relatives any pecuniary advantage or benefit whatsoever during the preceding ten years."

SHRI VASANT SATHE (Akola): Mr. Deputy Speaker, Sir, I had hoped that a senior member like Shri Jyotirmoy Bosu would come to this House with something more concrete to substantiate the motion which he has brought here

MR. DEPUTY SPEAKER: Mr: Sathe, before you proceed there are some amendments. Let the same be moved.

SHRI EDUARDO FALEIRO: move:

'That in the motion,-

(i) in part (a),—

omit "or by any Commission appointed under the Commissions of Inquiry Act, 1952."

(ii) in part (b),—

omit "or such Commission" (2)

DR. RAMJI SINGH: I move:

'That in the motion,-

add at the end-

"or

- (c) has been found guilty of subverting the provisions of the Constitution; or
- (d) has tried to encourage extraconstitutional centres of power."(3)

SHRI JYOTIRMOY BOSU: What about my amendment?

MR. DEPUTY-SPEAKER: Yours is a motion.

SHRI JYOTIRMOY BOSU: But I can move an amendment. I read out my amendment and the Chair said it will take up later on.

MR. DEPUTY-SPEAKER; Your amendment was inadmissible. What the Chair said was it came late.

भी सकल राम अम्यसवाल : मेरा प्वांइट माफः भार्डर है। मैं ने भी एक भमेंडमेंट ∳भेजा है।

ग्राप नियम 177 देखिये। इस में ब्र्यह लिखा है:

- "(1) After a resolution has been moved any member may, subject to the rules relating to resolutions, move an amendment to the resolution.
- (2) If notice of such amendment has not been given one day previous to the day on which the resolution is moved, any member may subject to the moving of the amendment, and such objection shall prevail, unless the Speaker allows the amendment to be moved."

MR. DEPUTY-SPEAKER: Speaker has not allowed your amendment to be moved. It came late. :

SHRI ANANT RAM JAISWAL: It is very harsh on your part.

SHRI VASANT SATHE (Akola): Let us consider and restrict ourselves to this Motion. If logically we have to discuss this motion, then, if one goes on at a tangent and starts reading all the various reports, of all the preious years, then I think Sir, it will never end. Of course that he can do. If that was his only object of getting

an opportunity of reading certain reports, then, it is a different thing. But if a case has to be made out for a law, that he is trying to plead then, Sir, let us consider that thing on merits. And, Sir, what else is he trying to plead for? Let us see this Motion and what it says. It says:—

"That this House do resolve that the Representation of the People Act be suitably amended or an appropriate law be enacted to disqualify a person for being chosen as and for being, a member of either House of Parliament or of the Legislative Assembly or Legislative Council of a State or any other elective body or for holding any public office for a period of ten years, if such person—

(a) has ever been or is adjudged or found guilty by any competent court of law or by any Commission appointed under the Commissions of Inquiry Act, 1952 of any offence committed, or misuse of power or position or State machinery made during the preceding ten years."

I will deal with this only. Let us see this. What does my hon, friend want? He wants to provide for this, that a preson found guilty of any offence committed by any competent court of law shall be disqualified for a period of ten years. Now, what does this mean? Any traffic offence, any ordinary offence can come in. He says, any offence. The wording is this: 'Any court of law'—it can be a small magistrate's court of law. It can be any court of law, finding any person guilty of any 'offence. Such a wide term is put in here.

MR. DEPUTY SPEAKER: Does it cover violation of Section 144?

SHRI VASANT SATHE: Definitely, Sir. Violation of Section 144 is also there.

Sir, yesterday there was an incident. All these lal dupattawallahs who violated certain sections and who were arrested, escaped. My friend escaped, I don't know how. For all your life.

[Shri Vasant Sathe]

for ten years, if you are a member you are disqualified. It says, any offence. If such a thing is being proposed, any traffic offence, any other small offence, under IPC Section 197 or anything which you have been caught, under will come in. You have been caught so many times, Mr. Balbir Singh. Any such person will be disqualified according to my friend Shri Jyotirmoy Bosu. Then comes another very brilliant idea and it is this. He says adjudged by any commission, of what? Of misuse of power, or position or State machinery. Take misuse of power. You know bow wide a term it is. He says, any person adjudged or found guilty by any competent court of law or by any Commission appointed under the Commissions of Inquiry Act of 1942. There is no bar that that person must have certain qualification, being a judge of the High Court or the Supreme Court. No such thing is there. Any person appointed as a Commission, all that he has to do is, to find in any State in the country any person including a Member of Parliament guilty of misuse of power: that is all, nothing more.

17.00 hrs.

SHRI JYOTIRMOY BOSU: Read the whole Resolution.

SHRI VASANT SATHE: Have patience. A brilliant man like Shri Jyotirmoy Bosu says that if that is done, then, this is enough, according to him, for a person to be disqualified under the Representation of the people Act for ten years. I am on part (a); I will come to part (b) of the Resolution. Shri Jyotirmov Bosu has used the expression: any Commission of Enquiry under the Commissions of Inquiry Act finding any person guilty of misuse of power—the word guilty in term of a Commission of Enquiry is not correct to be said, because the Commission gives its findings only as a report, it is not a trial like trial in a court. The Commission only talks of a prmia facie case. On that report, further proceedings start before a proper and competent court of law. My friend says that even if a Commission gives its finding that an individual has misused the powers, he should be consias a guilty. Kindly see the dered implications of this Resolution. I remember the Mudgal case. Shri Muda Member of Parliament, was soliciting a clientele. We know, what happened. Supposing a person in a responsible authority like the Chairman of a Parliamentary Committee advertises himself publicly as indeed Shri Jyotirmoy Bosu has been doing on T.V.

SHRI JYOTIRMOY BOSU: On a point of order, Sir. This matter was brought in the form of a privilege motion by Shri Sathe and that matter is under Mr. Speaker's consideration. A reply has been given and Speaker's orders have been quoted in that. If he makes a second reference on that unless the matter is decided by the Speaker or the Privileges Committee, it is highly improper. He is cooking up a story; he is accustomed to tell lies(Interruptions).

SHRI VASANT SATHE: This is the conscience of a man, which is pricking him. Why? Have you ever heard of this that a person on TV broadcasts and advertises that I am such and such; I am going to examine this publice sector undertaking this year, and those who have any complaint against that, please come-mind you, not through the Secretary, not to the Secretary-meet or address me? And it comes on TV. Many of you might have seen that. They should come to: Shri Jyotirmoy Bosu, Sansad Sadasaya, Chairman, Public Undertakings Committee.

Why are you asking people to come to you? Let us ask this question to him? Is it because you are presiding over a Committee? There is something in your mind—guilty—you are seeking the clientele. What are you trying to do?**

^{**}Expunged as ordered by the Chair.

SHRI JYOTIRMOY BOSU: You are**allowing all this non-sense(Interruptions).

MR. DEPUTY-SPEAKER: The word corruption will go out of the record.

SHRI VASANT SATHE.....**

Do not point fingers at others. With what moral authority does Shri Jyotirmoy Bosu say repeatedly and talk of authoritarianism and totalitarianism? With what moral right has he brought this? Considering the philosophy he balieves in—everyone knows it—can he say that he ever believed in democracy? Mr. Jyotirmoy Bosu has stated in this very House that they have come to Parliament, to wreck the Parliamentary system from within. This is on record. (Interruptions) He is a person who does not believe in parliamentary democracy, and his whole philosophy is based on totalitarianism.

AN. HON. MEMBER: It is your character also.

SHRI VASANT SATHE: Should such a person talk about parliamentary democracy? Ultimately it is our party and our leader who took the country to elections. (Interruptions) It is because of those parliamentary elections that all these hon. Members are here to-day. If we had not believed in parliamentary system, you would not have been here to-day. So, you owe it to us that you are here—and owe it to our leader. At least now, you should know how to govern.

All I am saying is that the Motion is absurd. If, after clause (a), the word 'and' had been used, both the conditions would have had to be fulfilled. But the word used is 'or'. It means that the first condition is independent. If the second is also fulfilled, it is good enough. Anyone who understands elementary law, will understand this. In part (b), it is said:

"has been found by any competent court of law or such Commission

to have obtained for himself or for any of his relatives any pecuniary advantage or benefit whatsoever during the preceding ten years."

That means that all that is required, is for any competent court of law or any Commission-I have told you the scope of the Commission-to say that any relative of the Member had some pecuniary advantage somewhere. And if that is so, what has Mr. Madhu Limaye done to-day? It has come in the Indian Express of to-day. May I read it? My friend was waxing so eloquent, that it is now necessary for us to know what is happening, and to know whether these charges will also be covered under this proposal or not. Let us see what he says. It is there in to-day's Indian Express.

He says in his letter to the Prime Minister; the news item is as follows:

"Mr. Limaye reminds the Prime Minister that even in the 1968 debate on the Kanti issue he not levelled any charge of corruption against him personally. recalls that during the debate on his motion Mr. Desai had that his son had severed 'all' links with 'all' his business concerns. But last week during Kanti debate on Congress—I tion, 'you contradict yourself by talking about his connection with a sterling company from he drew an annual remuneration of £ 1000."

"The Janata leader goes on to assert that Mr. Kanti Desai conceals many things from his father and as a consequence lands him in trouble. In this context Mr. Limaye refers to the talk that Kanti collected funds for the party in the recent Assembly elections. I disbelieved it but now Atal, Biju and others confirm that he collected Rs. 80 lakhs."

^{**}Expunged as ordered by the Chair.

AN HON. MEMBER: So what.... (Interruptions).

SHRI VASANT SATHE: Nothing. It goes on:

"Mr. Limaye wonders whether the Prime Minister knew about the fund collections by his son. any case who had authorised Mr. Kanti Desai to collect funds on behalf of the party. Did you give him permission to do this?' Limaye says that the Janata treasurer is an expert in fund collection. A small committee consisting of Nanaji Deshmukh and Mr. Viren Shah and others was there. Then where was the need for Mr. Kanti Desai to step in? He asks the Prime Minister."

Such a serious charge is being made by a responsible person like the Secretary of the party. I should like to know if any commission tomorrow finds this out or any small magistrate accedes to this, what happens? Shri Morarji goes for ten years? you....(Interruptions) I am asking am saying that whether it is Morarji Desai or anybody that is too frivolous: this resolution therefore not deserve even consideration the House, by any sensible person. If it is only to give vent to your spleen, read out all those things, if that is what the hon. Member wants to do, to abuse Mrs. Gandhi or Sanjay Gandhi if that is the exercise you want to indulge in, you can do it; that can be done. But coming to the motion, I should like to appeal to all of you: apply your robust commonsense. Then you will find that this resolution is not worth the paper on which it is printed; it is so absurd and so frivolous. With this I would submit that this resolution, this motion deserves to be rejected by august House.

PROF. R. K. AMIN (Surendranagar): Mr. Deputy-Speaker, I rise to say that Mr. Bosu has drawn attention to fundamental aspects of

amendments to the People's Representation Act. But I feel his suggestion is tinkering with the problem while it needs whole overhauling of the Act; this amendment will not do. I may give you one example. Suppose a person, A or B is alleged—assuming for the time being that we take the case of emergency and the Shah Commission, suppose one would like to punish a guilty person telling him; you are disqualified for holding public office for ten will it be enough? I can conceive of a situation in which without being a Member of Parliament, one can easily guide the whole proceedings. the House Mrs. Gandhi can prefer not to come to Parliament, but may remain as the President of a Party or group, become the Chairman the organisation of Members of Parliament of both the Houses and remaining outside for 10 years, she can still influence the proceedings of and working of our parliamentary institutions. She can even build up power. Therefore, I suggest to Bosu that whatever he has suggested does not go far enough. A complete overhauling of the Peoples Representation Act is required. Why do I suggest this? There are two fundamental defects in the working of democracy. Firstly, howsoever we Constitution, amend the the Constitution can be misused. That we have seen in our Forty-fifth Amendment, Our Law Minister tried his best to assure the House the emergency provisions will not be misused, that when an amendment is made, it will be according to wishes of the people, etc. But still we have to witness during the discussion that in no way he was in a position to satisfy the members. Prowith all this, if he puts his heart, he would say, hand on his Hitler or Indira could ∞me other utilise the Constitution in the same manner as it was used during 1975 and 1976. Therefore, howsoever we provide in the Constitution regardemergency provisions, amendment provisions and other things, still

there will be the possibility of playing havor with the Constitution.

The second defect is the type democracy we are having. We have come to a stage where we can stay power because we that we are in were in power and not because the people's choice, because status wielded power. Because of that power, you could collect funds. Because of collection of funds, you could form a party. Because of the party, you go to the polls, where people prefer the party rather than the individual. Although there are rules and regulations that you should spend only Rs. **35.00**0. the parties spend more. There are so many ways by which corrupt practices are not being found out. Thus, people get elected. party getting 51 per cent of the seats comes to power. Only 60 per cent of the people might have voted; 40 per cent might not have. Out of that 60 per cent you might have got only 28 or 30 per cent and yet you are electted because there are single-member constituencies. The system of voting and system of elections is such that ultimately the party becomes fullcrum of power. What is the control over the voting? For your election, you do not need to get 51 per cent of votes. You might just get 25 per cent and yet be elected. Out of 500 seats, if a party gets 251 seats, it comes to power. Out of 251, who becomes the leader should have the support of 126. He comes to power. Having come to power, work is such that slowly and slowly everything converges, towards it. has not remained a true democracy or a democracy in the true sense of the term. Even in voting, everybody does not go on equal footing. There are some persons who go by helicopters for campaign and travel by bicycle. Some spend lakhs and lakhs of rupees; some do not spend. They work on the strength of lure of money. So, money power also works. Therefore, I suggest that if you want real democracy to work and not to face the possibility

dictatorship which we had in 1975 or misuse of democracy, if you want to safeguard against such a situation, just as most of the African countries have done, you must see that your Representation of the People Act should have a provision by which these things do not happen.

For example, 'you have to make a change in the system of voting so that by having a 30 per cent vote, you do not come to power. You must have rules and regulations so that everybody by and large can go on equal footing to the electorate.

"SHRI VAYALAR RAVI (Chirayin-kil): It cannot be done by the Representation of the People Act. It can be done by a constitutional amendment.

PROF. R. K. AMIN: Secondly, suggest that after making these changes and you are in a position to establish true democracy, probably the lacuna in the Constitution should go. Along with this provision, some other provisions also should be included such as the appointment a commission of inquiry when the Constitution is flouted and there prosecution as in the case of a war criminal similar to the Nuremburg trial. That sort of law must corporated in our Constitution. Those who commit a particular type of offence against the whole nation must be tried in this manner. In the Fortyfifth amendment we have not brought any type of amendment which makes provision that if you make an offence against the Constitution, if you misuse the constitutional machinery, if you misuse your power, this is the way in which you can be tried and punished.

The entire thing should be examined in an integrated manner, not only this ten years disqualification along with it, so many others should come, so that a person should not be able to misuse the Constitution. Otherwise

[Prof. R. K. Amin]

as I suggested, Mrs. Gandhi can remain outside Parliament without getting elected, and yet she can be influential, because our whole system of election is such, our working of Parliament is such, our system is not truly a democratic system; so, constitutional amendment should such that it should bring real democracy into operation, and the provision for punishment for abuse power should be such that we should position to see that real be in a democracy is allowed to work, and those who are putting our democracy into jeopardy are really punished without waiting to see whether there is a law or not.

Today, we are facing a situation when somebody says that there is no special law, special provision, for trying such types of offences. Having known that such types of offences have taken place, yet we do not move to have any provision like this.

So, I welcome Mr. Bosu's suggestion that some such provision should be made either in our Constitution or in our Penal Code, so that those who commit such offences would be tried automatically without waiting anybody else, and they can be The brought to book. provisions should be such that in future these would stop tinkering with our democracy, tinkering with our Constitution. Therefore, what I suggest that a total overhaul is required. If you deal only with this then probably you are dealing with the rather than the substance. Well, we should change the substance rather than the shell. In order to do this, I suggest that the entire thing should be viewed, not only this amendment, but the whole election law, the People's Representation Act, the working of democracy, how we can make parties to work, how we can guarantee the electorate against money power, how we can make the election system such that the majority is reflected in our Parliament. Unless and until this is being done, one change here and there will create a situation in which you will not be able to work. In order to put the institution to work in the true sense of the term, I suggest the overhauling of everything, by taking an over-all view of the whole election laws, the election machinery, the Representation of the People Act etc. in order to establish true democracy should be done.

SHRI EDUARDO FALEIRO (Mormugao): Mr. Deputy-Speaker, I will not try to trade personal charges with a stalwart parliamentarian, like the Mover of the Motion, Jyotirmoy Bosu. But I must definitely joint issue with him on the premises on which he has based his otherwise worthy Resolution. I must say at once that I agree with what Shri Bosu has said about political corruption. It is a worm or disease which permeates the body politic of the capitalist societies but it continues to be there even in so-called Communist countries like Russia, China and so on.

SHRI K. A. RAJAN: Misinformed.

SHRI EDUARDO FALEIRO: I have not been there, but the records do show and the people who have been there, eminent authors, do write that it is a fact.

But, more than that, I am joining issue with the second premise of Shri Jyotirmoy Bosu's Resolution within the last 31 years, it has been the Congress Rule alone which has been guilty of bringing about political corruption. I would like to say that it has been not the disease, not the defect of the Congress rule alone. Every single party that has come to power in this country, and I will not exclude now the Communist Party or the Communist Marxist Party, has been guilty of corruption, political corruption, and my hon. friend, Shri Rajan, will not be in a position to deny it.

Look at the Namboodiripad Government of the Communist Marxist Party. They were indicated by Commission of Inquiry on cases corruption. There may be one lenient aspect of it that while in other parties corruption has been for benefit of the individual, his relations or friends, in the case of the Communist Party, generally speaking, it not been for self-aggrandisement, but for the aggrandisement and benefit of the party workers, party supporters and the party organisa-This is the wrong approach tion. from the very beginning of the otherwise worthy Resolution.

Shri Bosu referred to what happened in Ceylon. He might have referred in the same strain to what happened in Pakistan under Zia. It was the same thing. While in Ceylon the Civil Disabilities Act has been passed to bring to book people who might be guilty of corruption, by a coincidence, in each every case it was the political opponent against whom it was directed, Similarly, in Pakistan, Zia instituted clean-up courts against Mr. Bhutto and his supporters. Clean up what?—Clean up of corruption clesn up of political opponents? Possibly, the second, more than first. The point I am trying to stress is this. If by having these courts they will only go to damage and destroy political opponents, no purpose can be served. If these courts are going to have only this effect, then they will be guilty of political vendetta, with which they cannot get away and no good purpose would be served.

I hear the figure "thirty years" being repeated in this House again and again, this extraordinary figure of "thirty years". We may as well change it to "thirtyone years" because nothing has changed, nothing radical has changed during the last 31 years. In each and every case in this House, very strangely, Commissions of Enquiry have been demanded after charges of a corruption have

been levelled, without a single exception, against political opponents, and political opponent alone.

Now we see what happened during the last year of the 31 years. So many Commissions of Inquiry have been brought forward, Commissions of Inquiry against Shrimati Indira Gandhi, against Shri Devraj against Shri Bansi Lal and so on. Now I do not want to dispute the outcome or the findings of those Commissions of Inquiry. I do not for a doubt that if these Commissions of Inquiry found any persons, whom they were instituted, guilty of corrupt practices, they must dealt with under the law of the land for those corrupt practices. not want to dispute it. I am completely convinced of what the Commission of Inquiry says. But what have the people said in the case of Mrs. Indira Gandhi, in the case Mr. Bansi Lal and in the case of Mr. Devraj Urs? The people brought them up again. The people have given a massive vote of confidence in favour of the people who otherwise may be corrupt.

The reason is that the Commissions of Inquiry have proved to be simply a political vendetta. I am trying to this point that if the emphasize Commissions of Inquiry or this legislation is to serve only as political vendetta, then no useful purpose will served. If the Commissions be of Inquiry are only to political opponents, then no purpose of cleaning the public life achieved. Some machinery will be should be evolved under which all types of public men, whether are from the Government or from the Opposition, should be brought in and if they are found to indulge in any corrupt act, they should brought to book and punished.

Shri Jyotirmoy Bosu referred to the Santhanam Committee Report. There again, he omitted to mention one thing. The Santhanam Committee report did say that if 10 Members [Shri Eduardo Faleiro]

of Parliament bring charges of corruption against any public man, the charges must be investigated and a commission or a committee as suggested by the Santhanam Committee report should be set up. It is essential that, if it is to have any effect, a machinery should be evolved under which all types of public men belonging to all parties should be brought in and they should be brought to book if they are found guilty of any corrupt practice.

Under the circumstances, as we see today, no useful purpose will served by passing this type of resolution. We find that the find that the very Prime Minister is refusing to have a Commission of Inquiry, refusing to have any committee to go into the affairs of his son and investigate the matter. If the Commissions of Inquiry and this sort of a legislation are to work merely as political wendetta. then we may as well not have this type of a resolution. The primary requisite to any type of resolution, as is sought Mr. Jyotirmoy Bosu, should be the creation of a type of machinery which will not distinguish between those who are in power and those who are opposing the people in power, where all publicmen will be treated alike and whoever is accused of any charges, the charges will be investigated and those who are found guilty will be punished. Otherwise, there is no purpose in having a legislation as is sought by Mr. Jyotirmoy Bosu. So, there is no purpose in supporting this resolution.

श्री बो॰ पी॰ मण्डल (मचेपुरा): मैडम वेयरमैन
मैं माननीय सदस्य श्री ज्योतिमंय बसु को छन्यवाद
देता हूं जो उन्होने एक बहुत जरुरी मोमन इस
हाऊस के सामने रखा है। मैं उन को भीर भी
धन्यवाद देता हूं कि उन्होंने बहुत मेहनत कर के
कितनी ही रिपोर्ट इस सदन के समाने सुनाई भौर
"हम लोगों को भवगत कराया कि क्या चाजेंज पिछलें
कितने ही नैताभों के ऊपर हैं।

मारतवर्षं में प्राज 31 वर्षं स्वतन्त्रता को प्राए हुए हो नए हैं लेक्नि देश की हासत में कोई

सुधार नहीं हुमा है जबकि मुट्ठीभर पालीटीशियभ्स राजनीतिज्ञ, जिन की पालीटिक्स में धाने से पहले कोई भी हैसियत नहीं थी, वे इस देश में प्राच मिलिनेयर, भीर मल्टी मिलिनेयर हो गए हैं। इन सब बाते को देखते हुए और ध्यान में रखते हुए यह जनरी है कि जिन का धनवंलीन केरियर रहा हो। जिन की डाउन्सफुल इनटेगरिटी रही हो, ऐसे भादमियों से इस देश को बचाना चाहिए । वे देश के लिए खतरा है। मैं माननीय साठे जी के भपोजीभन को सून रहा था । उन्होंने एक लाइयर की तरह थोड़ी बातें बताई हैं कि ऐसा चाहिए, वैसा चाहिए। मैं यह नहीं कहता कि श्री क्योतिमैव बसु का जो मोशान है, वह इन डोटो मान सिवा जाए लेकिन जब रिप्रेजेन्ट्रेशन ग्राफ पीपुल्स एक्ट में एमेंडमेंट होगा, तो उन की जो इनटेंबन है, उस इनटेंशन से सरकार को गाइड होना चाहिए। भौर रिप्रेजेन्टेशन एक्ट में सुदेवल भमेंडमेंट होना चाहिए ताकि जो डाक्टफुल इन्टेग्नेटि के हैं, जिनका चेकर्ड केरियर है या जिनकी ब्लेक पोलिटिकल लाइफ हैं. उनको फिर से मौका नहीं मिले। उन्हें दस वर्ष के लिए विस्ववालिफाई कदने का बुझाव दिया गया है, उनका दस वर्ष के लिए जिस्कवासिकिकेशव जरुर होना चाहिए कि वे पालियामेंट या असेम्बली के मैम्बर नहीं हो सकते हैं ।

माननीय सदस्य, मिस्टर भ्रमीन कह रहे थे भौर उन्होंने एक्जाम्प्ल भी विया कि श्रीमती इंदिरा गांधीं पालियानेंट में नहीं हैं तब भी वे श्री साठे साहुंब भीर उनकी पार्टी को लीब करती हैं भीर पालियामेंट से बाहर रह करें भी बहुत कुछ कर सकती हैं। मैं भापको निम्बित हुए से कहू सकता हूं कि भगर कोई भी लीबर बिस्कवालिफाई हो जाता हैं हो फिर उसके सपोटमंं की भी भागा टूट जाती हैं भीर वे यह समझने लगते हैं कि दस वर्ष तक वह कुछ नहीं है भीर अक्ले चुनाब यें बह नहीं भा सकता है। नहीं तो उसके सपोटमंं को यह भागा बंधी रहती हैं कि वह भवले चुनाब में भागेया भीर हवारा उल्लू सीधा होगा । भगर बह बिस्क्वालिफाई हो जाता है तो उसका महत्व नहीं रहता भीर वह एक्नेक्टिय रोल भदा नहीं कर सकता है।

भभी मेरे नौजवान दोस्त श्री एड्झाडौं फेलोरो ने कुछ बातें कहीं। उन्होंने कहा कि दस वर्ष ही क्यों, बीस वर्ष क्यों नहीं । बहुत से माननीय सदस्यों ने कहा मौर डी ०एम ० के 0 पार्टी की तरफ से भी ऐसी बात कही गयी। इस से लगता है कि हम सब इस प्रश्न पर पार्टी लेबल से ऊपर उठ कर सोच रहे हैं। जो माननीय सदस्य यह मोशन लाये हैं वे सी०पीए०म० के हैं भीर वैस्ट बगाल में उनकी सरकार चल रही है। थे वहां पार्तिलयामेंटरी डेमोक्रेसी की तरहकाम कर रहे हैं। कम्युस्टि पार्टी भी पार्लिया-मेंटरी डेमोकेसी में काम करती है और सरकार चलाती है मैं भी बहुत से देशों में गया हूं। युगोस्लो-वाकिया, चेकोस्लोवाकिया में कम्युनिस्ट सरकारें हैं लेकिन वे भी डेमोकेटिक तरीके से चलती हैं। यह कहना कि कम्युनिस्ट पार्टी डेमोक्रेसी में बिलीव नहीं करती है, गलत है। वे लोग भी डेमेकेट की तरह ईवर्क करते हैं।

इसलिए मैं कहू रहा था कि इस विषय को पार्टी माइन से ऊपर उठ कर लेना चाहिए ? यह मामला किसी एक पार्टी के लीडर से सम्बन्ध नहीं रखता हैं। यह सब पार्टियों से—चाहे हमारी पार्टी हो, साठे साहब की पार्टी कांग्रेस माई हो, सीठपीठ थाई० हो या सीठपीठएकठ हो— सम्बन्ध रखता है भीर उनके लीडर से सम्बन्ध रखता है। इसके अन्तर्गत उन सभी को लाया जा सकता है जो डाउटफुल इन्टेग्नेटि के हैं। यब इस में मैं खुद भी या सकता हूं, साठे साहब भी मा सकते हैं। इसबिए इस पीपुल्स रिप्रेजेन्टेशन एक्ट में जरुर ममेंडमेंट होना चाहिए। जिनकी डाउटफुल इन्टेग्नेटि हैं, चेकर्ड केरियर है या ब्लैक पोलिटिकल लाफ इहै, ऐसे लोगों को दस वर्ष के लिए कम से कम डिस्क्वालिफ ई कर दिया जाना चाहिए।

हमने देखा है कि राजनीति में ऐसे प्रादमी काम करते हैं जो कहते हैं कि वे देश की लिए सोचते हैं, लेकिन सब दिन बराबर यही सोचते रहते हैं कि कैसे वे बराबर पायर में बने रहें, चाहे देश में डेमोकेसी रहे या न रहे। वे यहां तक सोचते रहते हैं कि उनका बेटा या पोता इतना कमा ले कि किर उसे कोई दूसरा धंछा करने का काम ही न रहे। इन सब बातों से देश का राजनीतिक बाताबरण खराब हुआ है। इसल्लए मैं समझता हूं कि इस पीपुस्स रिप्रेजेस्ट जन एक्ट में समेडमेंट जकर करना चाहिए।

कमीतन प्राक्त इंकवायरी के बारे में भी मैं सजेस्ट करंगा कि उसको रिकमण्डेटरी न हो कर मेण्डेटरी होना चाहिए । जैसा श्री ज्योजियं यसुने सुद्धाव विया कि कमीसन प्राप्त इंकवावरी एक्ट का भी सुटेबल घमेंडमेंट होना चाहिए, मैं भी चाहता हूं कि यह होना चाहिए । जो भी भादमी, पोलिटिकल सीबर, बाहे प्रधान मंत्री रहा हो; मिनिस्टर रहा हो कुछ भी रहा हो पब्लिक लाइक को इस बरह के परसनल यूज के लिए, मानेटरी गैन के लिए, भपने को बराबर पावर मैं इंस्टाल्ड रखने के लिए देश के साथ खिलकाड़ किए हो, डेमोकेसी को स्कटल करने का जिन्होंने प्रयास किया हो देशहित म्नीर जन हित की पुकार है, देशभक्ति की पुकार हैं कि ऐसे प्रादमी को कम से कम दस बरस के लिए डिंगनवालिफाई कर दिया जाए ग्रीर इसके बारे में निश्चित रुप से भापको कोई प्रावधान करना चाहिए।

ग्रभी हमारे माननीय सदस्य ने लाखों—करोड़ों की बात सामने रखी है। होता क्या है? हमारे वहां पालिमेंट के चुनाव में शायद 30-35 हजार रुपया खर्च करने का प्रावधान है। लेकिन मैंने दरमंगा में देखा है जब चुनाव हुआ था और स्वर्गीय लिलत नारायण मिश्र उस में खडे हुए थे।, राम सेक्क यादव खड़े हुए थे, उस मे श्री मिश्र ने करोड़ों रुपए से कम खर्च नहीं किए थे। गाड़ियों के झुंब के झुंब उस मे देखने को मिले थे। जीपों की ती बेढ़ सौ की लाइन ही लाइन नजर भाती थी। एम्बेसेडर कम्पनी से नई गाड़ियां पचासो उस में लगी थीं। इस प्रकार से लोग कहां से पैसा भौर साधन साते हैं। पोलिटिकल लाइफ को कुरप्ट करके ही वे ऐसा करते हैं।

में अपने विहार के तीन चार एक्स एम०पीज को जानता हूं। मैं उनके काम नहीं स्नृंगा । उनकी है सियत अपने घर की नहीं है। एक को तो मैं आरास नामता हूं जिन को पैतक सम्पत्ति के बटवारे में बारह बीचा केवन सेंडीलैंड मिली है। एस०पी० नहीं रहने पर भी वह दिल्ली में रह रहे हैं, दो तीन हजार स्वया महीना अर्च करते हैं। कहां से लाते हैं? चम्च बिन पोलिटिकल पावर में रहने के कारण मुझे दुख के साथ कहना पड़ता है उन्होंने भ्रपनी हैसियत बना सी है। ये सब के सब कांग्रेसी थे। इसैक्सन में इन्होंने लाखों लाख खर्च किया। जनता ने रिवोल्युगन किया. सब को हरा दिया, यह दूसरी बात है। हम लोग को बैम्बर हैं उनका ठीक से वहां रहना भी महिकल है लेकिन एक्स एम० पीज को घपनी स्टेट के चार पांच को मैं देख रहा हूं कि यहां मकान किराय पर से कर रह रहें हैं, ठाठ से गाड़ियों मैंटेन करके रहते हैं, चार-चार हवार रूपना महीना सबै करते हैं। उनके घर की हैसियत जाप देंखें तो कहीं कुछ नहीं है। डिसमोपीर्मनेट उनका निनिन स्टेंड ई है। इस वरह की जो चीजें हैं इनको सामको दूर करवा बाहिए । देन की जो हुगैति हो रही है, इसको धापको रोकना बाहिए। हसारे यहां भयेकर गरीबी है। इमारे वेश में दो विहाई स्रोग पावटी लाइन के नीचे रहते हैं, दो तिहाई धन एक्लायड है, हमारे राज्य में जाड़े के दिनों से कोल्ड दैठ से मरने वालों की संख्या सारे देश में ज्यादा है, गर्मियों के दिनों में हीट बैव से मरने वालों की भी सब से ज्याद। है, बाढ़ में इबने वाली की भी सब से ज्यादा है। हां इस बार उत्तर प्रदेश में बाड़ से मरने वालों की जरा बड़ गई है। ऐसा क्यों हीता है ? इसलिए हीता है कि जो पालिटिकियन लोग हैं जनता में जिनको बार बार बोट दे कर राज्य में भीर दिल्ली में भी पावर में बनाए रखा है, उन्होंने गरीब जनताका क्याल नहीं किया। वे पालिटिनियन जिन की कुछ हैसियत नहीं बी, फाकाकशी करते वे, मार्ज उन में ते किसी का नौ लाख का मकान पटना में, किसी का पांच लाख का मकान घर पर गौर किसी का बम्बई में इन गया है। में सब चीजें देश में हुई हैं। लोग बहुत ज्यादा सैलिफिन्न हो गए वे । पालिटिक्स को उन्होंने एक घंधा समझ लिया । मुझे साठे साहब माफ करे, श्रीवती इंदिरा गांधी जिन की दुहाई वह देते हैं उन्होंने बराबर अपने को इस देश की नहीं पर बरकेरार रखने के लिए सारे देश को जेल खाना बनादिकाया।

मेरा विधि मंत्री से निवेदन है कि वह इस मोशन के ऊपर गौर करें श्रीर रिप्रिजेटेंशन घाफ पीपल एक्ट में ऐसी तरमीम करें ताकि इस तरह की चीज मिंवय में सम्भव न हो । इन्हीं शब्दों के साथ में इस मोशन का तहदिल से समर्थन करता हूं । मैं घाशा करता हूँ कि विधि मंत्री तुरन्त कोई ऐसी बात नहीं कहेंगे जिससे हम लोगों को निराशा हो । यदि जरुरी हो तो वह इस विषय पर पार्टी मीटिंग बुला कर हम लोगों की राय ले सकते हैं। घीट यह बहुत जरूरी है जो इसको पूरी इम्पीटन्स देना पब्लिक लाइफ को क्लीन करने के लिए, राइट

[श्री भी० ती० मण्डल]

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डायरेक्शन में चलने के लिए एक राइट कदम होगा। यह एक उचित कदम होगा यदि हम इन का मुझाव मान लें झौर रिप्रजेन्टेशन झाफ पीपुल्स ऐक्ट में ऐसा संशो न करें कि जिनका कैरियर गड़बड़ रहा हो वैसा आदमी कम से कम 10 वर्ष तक बैठे खिखसे लोग भविष्य में डरेंगे।

इन्हीं सब्दों के साथ मैं भ्रपना स्थान ग्रहण करता हु।

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Madam, Chairman, let me state in unambiguous term the attitude of my party that it stands for Parliamentary Democracy. In the programme of my party, we have clearly stated that we want to uphold the supremacy of Parliament against erosion both by the judiciary as well as by the Executive. We have also stated that the multi-party system should continue; at the same time. my party programme demands that there should be radical reforms in our Electoral System.

But by the motion, as conceived by the mover I do not know, as to what he wants to achieve. If it is for taking action against those who found guilty of corruption and other misuse of power, then a different motion is called for. If such a Resolution comes, there will be no hestitation on my part to support such resolution. Specifically, for the purpose of taking an action against those found guilty by either the Shah Commission or the Grover Commission or the Sarkaria Commission, I wonder why my friend must make a distinction between the Shah Commission and Sarkaria Commission, by bringing in such a motion? Corruption is corruption whether it is done by Mrs. Indira Gandhi or Shri Kanti Desai or by Shri Karunanidhi or by anybody or even if it is done by anybody belonging to my party. Why this distinction between Sarkaria Commission and the Shah Commission, I am not able to understand.

SHRI JYOTIRMOY BOSU: I have not said.

SHRI M. KALYANASUNDARAM: I think you have said that Sarkaria Commission was appointed only for the purpose of character assessination

SHRI JYOTIRMOY BOSU: No, no. You see the proceedings.

SHRI M. KALYANASUNDARAM: It was meant for character assassination. It is possible. Mr. Bosu, there is such a possibility. I do not deny that. That is why I want you to be careful. I think you are a careful person. If you give such powers to Government what will happen? I do not want to give any power to Government. Because this Government can attempt to deprive franchise of the previous Ministers and if another Government comes— Ministers what will then happen? It is easy to appoint Commissions of Inquiry and easy to get their findings. You take such a drastic action on the basis of the findings of the Commissions of Inquiry. What is called for is action. They must be prosecuted; they must be hauled up before the Criminal Courts and prosecuted. For that, the present Criminal Laws are adequate, let them bring forward the necessary amendments. And if Comrade Bosu makes such a suggestion. I do not think that even the friends on that side will fail to accept such a proposal, I will advise Comrade Bosu not to have any illusion about fighting against corruption even the present Government. (Interruptions). What is essentialis a radical reform in our Electoral System. Parliament is to be really an instrument to bring about socio-economic changes which our people desire and if the Parliament is to be the will of the people, then the present electoral system cannot achieve that. By minority votes a party can get majority of seats. So long as this system continues real democracy will be elusive. This was realised not by my party alone. In 1971 there was a discussion. Α Joint Commitappointed. was committee recommended appointment of an expert committee to go into

this question whether our country can adopt some form of proportional representation. If so, in what form. Neither the previous government took any action on this recommendation nor is the present government going to take any action on that recommendation. That committee also recommended that the voting age must be reduced to eighteen. What happened to that?

Before I conclude, I would like to say a few words about source of corruption. Source of corruption is black-money. Thousands of crores of rupees of black-money are floating in this country. It has been said that it is operating as a parallel government. Some friends on this side of the House said that there is corruption in the Communist countries also. It is a wrong statement. (Interruptions).

MR. CHAIRMAN; Will you please allow him to conclude?

SHRI M. KALYANASUNDARAM: If it has not been said, I am very happy.

Whatever maybe the party power, it is the black-money which is influencing results of elections. Some of the members on that side admitted that it is very difficult to limit the expenditure to Rs. 35,000. Wherefrom does it come? When you spend money without showing an account then it is black-money. So, it is black-money which is influencing election results. Without attacking black-money you cannot save democracy. What is the attitude of Opposition and ruling party to this! Let us have a study of the whole prob-If the ruling part is very serious I would only appeal to them to appoint an expert committee or all-party committee of this House to study this problem whethre we can introduce proportional representation and whether we can reduce the voting age. Do not give room to any political party to depend on black-money

Political parties must not depend on the monopolies, smugglers, blackmarketeers, etc. for money to be used for election purposes.

In Italy all the political parties are paid for by the Government for election purposes. They are given their election expenditure and even normal expenditure is being given. This is what happens there.

What is wrong about it? Such radical reforms must be considered and adopted to save democracy. Our friends say that Democracy was dead and that they alone have restored democracy now. They say that democracy is alive today. But I don't see much difference even now. Workers are being shot dead. Peasants being shot dead. This is the case not only in non-Janata-ruled States, but even in Janata-ruled States. happening even where Janata party is ruling. They say quite often that they have restored democracy. democracy is only for the exploiters. Our society is divided into classes. So the democracy is only for the exploiters. What we want is genuine democracy, democracy for the people.

We can usher in such a democracy in this country only when we fight against exploitations of all kinds. Without doing that, merely to talk about democracy is a myth.

SHRI YASHWANT BOROLE (Jalgaon): Madam Chairman, I need not doubt the motive of Mr. Jyotirmoy Bosu as has been done by my learned friend, Shri Vasant Sathe.

This motion certainly gives us some insight into the democratic working of the commissions which have been appointed during the past few years.

We do not make a distinction whether it is Sarkaria Commission or Shah Commission or any other commission. Whether their finding will result in enforcing disqualification or

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[Shri Yashwant Borole]

not is the only point for consideration just now.

According to my view, we shall have to go a little bit deeply to find out as to what will be the consequences of such a very wide provision if we incorporate this as such in the Representation of the People Act. The Representation of the People Act does make certain provisions. If we look at those provisions also what we find is this. There is a provision of the Representation of the People Act which says:

'Any offence under Section 153A of the Indian Penal Code which promotes enmity, hatred, and ill-will between the classes.'.

That has nothing to do with the present motion which has been moved by my hon, friend Shri Jyotirmoy Bosu. Take Section 171E of the IPC. This is relating to the offence of bribery. There is another Section 171F of the IPC which says about influence, personation at election etc. These are all included already. Then there is Section 505 of the IPC, subclauses 2 and 3 which says: 'creating enmity, hatred and ill-will amongst the different classes, based on religion, caste, communalism and matters'. There are further provisions in the Representation of the People Act regarding disqualification of dismissed Government servant for corruption, disloyalty, etc. A Government servant who is found with corruption and disloyalty shall not eligible for contesting any election. But, a political figure, a public man, who has been involved in corruption, which charge has been established or might be established, will be free enough to contest the election. cause it is his political career which remains unblotted, which remains completely free and they are the rulers of the country, and, therefore, they are free from these corrupt charges,

18.00 hre.

There is another provision relating to the disqualification for entering into a contract; a contract which may be for supply of goods, for an exe-cutory type of contract, which has been entered into by a person with the Government. Then, there is also the provision for disqualification for holding an office of profit. The question is that when the nature of offences, when the nature of the disqualifications which have been enumerated in the Representation of the Peoples Act are viewed, looked into or analysed, we find that a particular perspective has been adopted. The perspective is that a person after being elected should not commit any corrupt practice or misuse his office and thereby take or position vantage of the machinery at his disposal. That is the perspective which has been kept in view while drafting the Representation of Peoples Act.

now come to the surface It has through the various Commissions set up for the purpose that during the nineteen months of emergency, a political office was misused, and could be misused in spite of the safeguards which have been provided under the democratic set-up. This fact has become extremely clear. Once has been made clear, as explained by Shri Jyotirmoy Bosu elaborately, could be said that the office was misused for personal gains, the persons concerned were motivated by various considerations to keep themselves and a number of things in power have been done, which could not have been done, but for the corrupt ruling class. This is because, their mentality was corrupt, there lack of honesty and integrity. Therefore, a political man can also become corrupt whether it is for his personal benefit or for the benefit of his relatives or for his own financial gains. They want to continue in power by any method and resort to ulterior methods for this purpose.

The fact is that the public man is expected to be honest and he is required to be protected against baseless and mere charges of corruption. But once the allegations come true, and are established, the further protection which we are giving to public men will be the distrust the millions of voters who have voted him to power. It is absolutely necessary that when a corruption charge has been established, when a charge of misuse of office has been established, the man must be rooted public man, to hold any out as a political office for a considerable long time, during which he can be said to undergo a real repentance, change from the bottom of his heart by lapse of time. It ought to be done like that

From these points of view, I welcome the Resolution of Shri Jyotirmoy Bosu. However, I have some reservations about it. If we read the Resolution, we will find....

DR. SUBRAMANIAM SWAMY: It is a mild resolution.

SHRI YASHWANT BOROLE: The Motion is very loosely worded. Secondly, it is capable of misinterpretation. It is mentioned therein:

"....misuse of power or position or State machinery made during the preceding ten years..."

When it was established by any Commission of Enquiry, this recom-When it mendation will be effective. A Commission of Enquiry may have a subject matter. In certain cases, leaving aside the specific matters which have come before it we have seen the Commission making several observations, collaterally also, regarding the charges of corruption or abuse of power. Several Commissions have mentioned collaterally, such things. It is done and it cannot be taken to be an exact finding of guilt of the person con-cerned. Therefore, we shall have to be guard against it. In certain cases it may be true; e.g., in the Shah Commission, they had given opportunity to people to appear and cross-examine witnesses and to have an advocate. It was also an open hearing. So long as these facilities are given, it means that natural justice was fully given.

SHRI VASANT SATHE: Are you talking about the Shah Commission? There, all these things were violated.

SHRI YASHWANT BOROLE: All these facilities were given. Advocates were allowed. Witnesses were given facilities.

SHRI VASANT SATHE: The entire thing was done ex parte.

MR. CHATRMAN: Mr. Sathe, you have had your say.

SHRI YASHWANT BOROLE: Some persons who did not step in there, because of their own guilt. They had no courage. It will be crystal clear to the public at large. They wanted to say, "We were absent". (Interruptions)

The next point is about clause (b) viz.

"has been found by any competent court of law or such Commission to have obtained for himself or for any of his relatives any pecuniary advantage or benefit..."

The question is that unless and until we have a definite finding on this asafter having pect of the matter, given full opportunity to the delinquent concerned, it is difficult—be cause the whole purpose of the Commission is just to inform the Government of what has been done. Though we may have the assurance about the findings being truthful and based oin evidence, still we shall have to be guarded; and the person must have another fair opportunity to contest the finding that he is disqualified. We can, prima facie, accept the case [Shri Yashwant Borole]

If the suggestion is that under the Representation of the people Act we should have a definition of the word 'finding' it will be acceptable.

I would, therefore, tell our friend Mr. Jyotirmoy Bosu that the spirit behind his present Motion is quite good. It is welcome. It is appreciable. His motive is also nice. I request Mr. Bosu to withdraw his Motion, now that its propose has been served. The whole House is convinced about the spirit behind future, this House his Motion. In will certainly consider certain changes in the Representation People Act, from this point of view.

SHRI VAYALAR RAVI: On a point of order. What is the procedure adopted regarding speeches, alloting time for political parties?

MR. CHAIRMAN: One from the Janata Party, one from the Opposition. Time has been allotted to various parties; some of them have taken more time. For instance, C. P. (M) the total time was 7 minutes; Shri Jyotirmoy Bosu has taken 52 minutes; it has been so with others also.

SHRI VAYALAR RAVI: What about the Congress?

MR. CHAIRMAN: The Congress (I) Party had a total time of 21 minutes; Mr. Sathe had taken 22 minutes. The Congress has some more time left; I propose to call somebody. Now Shri Mavalankar.

P. G. MAVALANKAR: (Gandhinagar): Madam Chairman, I am standing before my colleagues today to speak on this resolution with mixed feelings. I am all with my friend Shri Jyotirmoy Bosu and other of the Janata Party when friends they condemn emergency of Mrs. Gandhi and the authoritarian regime that was let loose, especially during the 19 months of emergency rule. But I do not know how to support this resolution, especially because of the

manner in which it is worded by my senior and esteemed friend. I think he should have done lttle extra home work more carefully and brought his own Billand through that Bill the Government: this is the way to do it, or to press the Government to bring their Bill. This kind of resolution, I am sorry to say, is strange. I am somewhat amused and amazed and I wonder how one can support it, the way it stands; it is too general, if not vague; it can create absurdities of all sorts. I cannot be made to support some thing which is absurd, in the name of supporting anti-authoritarianism. I am second to none in this House in condemning the internal emergency, the dark days of 1975-77; I am second to none including my friend Shri Jyotirmoy Bosu in condemning in outright terms the authoritarian practices and behaviour of Shrimati Indira Gandhi and her son Mr. Sanjay Gandhi and many of her henchmen. But because we are posed to them, it does not mean that whatever comes order in to oppose that kind of authoritarianism, we must support it. That proposal must have some basis, some meaning, some validity, some reality I can appreciate and sympathise, and I say so with all humility, that my friend Shri Jyotirmoy Bosu has suffered tremendously at the hands of Mrs. Gandhi and her cancus....(Interruptions). He has suffered tremendously. There are others in this House who have encountered and experienced in a similar manner the horrors of emergency, and that experience tells us to do certain things. I do not blame him for his intentions, but I do find fault with him for the manner in which he is asking the government through this motion to accept something what no government can accept. Mr. Shanti Bhushan may accept it or reject it; we have to wait for his answer.

As I said, I am second to none in my total opposition to what was done

during those dark days, because it completely arbitrary. was Mrs. Gandhi took everything for granted except herself and her son and used all the powers in a bad way. Accepting all that, however, I now ask: do we want to accentuate a campaign of political vindictiveness? I say in all humility that if we go on with this campaign of political vindictiveness, does it lie in our mouths to say that we are democrats? Do we want normalcy and rule of law or do we want the rule of vindictiveness in this country? Otherwise, every Government that will come will go on punishing everybody who, according to it, had done some misdeeds. Do you want that cycle to go on? If Mrs. Gandhi is found guilty of criminal charges, she should accept the punishment for it, including going to jail, etc. I am not at all soft to her, but this attitude of vindictiveness does not carry any weight with the people whom we are trying to serve. "Power tends to corrupt", said Lord He continued further and said, "absolute power corrupts absolutely". If there was an illustration that was available, we had it during the emergency. She was totally corrupt and totally absolute. To get rid of that absolutism, we want good governance and a vigilant public opinion, not vindictiveness and not a Government which will go by the principle of retrospective action. The Janata Government is committed not to do anything in a retrospective manner. In fact, in the Parliament, during the emergency, we condemned Gandhi for doing something in respect of the Allahabad High Court judgement restrospectively. We opposed it then. So, if we opposed that, how can we say now that you can do something retrospectively to punish her for her wrong and cruel acts? Undoubtedly they were extraordinarily wrong and cruel acts in the sense that it was an abuse of the Constitution. If the present laws do not provide for punishment for such acts, the Government can come forward

with a new law, but it cannot be applied retrospectively. I am the principle of retrospectiveness and also against the principle of political vindictiveness. After all, if we want corruption to go out of our lives if we want that people do not become absolute and arbitrary in their behaviour, we must see to it that our system of election and channelisation of our public opinion are improved and purified, rather than bringing this strange resolution and trying to punish somebody on the basis of political vindictiveness. The Bhagavad Gita says what is expected of leaders:

यद्यदा चरति श्रष्ठः तत्तदेवेतरो जनाः । सकुयत प्रमाणम् रूते सोकस्तदमुवर्तते ।।

The men who are "mahajanas", great leaders, should set an example for others. She did not set an example. Therefore, the people found that she was not worthy of following. Now you have come to power. Please set an example which people would follow. Don't set an example which would be wrong in principle and bad in practice.

Shri Jyotirmoy Bosu has referred to Sri Lanka's law. Why should we follow Sri Lanka's law? Let Sri and other countries low us, if they wish. I do not want that we should follow their laws if they are not adaptable to our soil. It is only good governance and vigilance of the people that will help the situation. I carry an impression that an increasing number of people are telling us, "Will you now stop being haunted by the former Prime Minister and go about doing something forthe welfare of the people?" So, are you going to go on with this witchhunting and being haunted by them? punish her i**f** she Let 119 guilty of is found crimicharges. SO that it be a lesson for those who will try to follow her in future. But trying to do something out of political vindicti-

[Prof. P. G. Mavalankar]

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veness will not serve any purpose. It will only land the Janata Government and the Parliament in difficulties. That is why I am in principle opposed to this kind of resolution, although I was and am totally opposed to her regime during the emergency and her absolutism during those darkest days of the Indian Republic.

भी अनन्त राम आयसवाल (फैजाबाद): वेयरमैन साहिबा, श्री ज्योतिमय बसु ने इस रिजोल्युगन को पेश कर के एक श्रीर मौका दिया है, इस के पहले भी मौके धाये थे कि हम धपने पिछले उस कलंक को धो दें। भाज यह रिजोल्युगन हमारे सामने हैं श्रीर इस से पहले भी रिजोल्युगन श्राये थे लेकिन अफसोस के साथ कहना पड़ता है कि हम लोगों ने इस मौके का इस्तेमाल नहीं किया। मुझे डर है कि जैसे पहले भीके का धमने इस्तेमाल नहीं किया। मुझे डर है कि जैसे पहले भीके का भी हम इस्तेमाल नहीं किया कहीं इस मौके का भी हम इस्तेमाल न कर सकें।

सभापति महोदया. छोटे प्रादमी का नसीब कहां कि वह बड़ा ग्रादमी बन सके । इस रिजो-ल्यागन में खाली यह कहा गया है कि पिछले दस सालों में जो कोई किसी ग्रदालत के जरिये से या किसी ग्रायोग के जरिये से करण्ट प्रेक्टिसिज की वजह से दोषी पाया गया है, उसकी दस साल के लिए किसी चुनी हुई संस्था का सदस्य बनने के लिए भ्रयोग्य कर दिया जाए । इस रिजोल्युशन पर यहां इस तरह बहस की जा रही है कि ग्रंपने भाप इस रिजोल्युशन के पास होने पर ही सब कुछ हो जाएगा । इस में तो खाली मांग की गयी है कि पोपुल्स रिप्रेजेन्टेशन एक्ट में तरमीम की जाए । इस में खाली दिशा दी गयी है कि इस तरह का कानुन लाया जाए । जब इस प्ररह का कानून ग्रायेगा तो इस में जो नुक्स हम ग्राज देख रहे हैं, उस समय वे नुक्स नहीं रहेंगे । ग्रगर ग्राप उस कानून को चाहेँ तो श्रीर भी सुधार सकते

सभापति महोदया, हम लोग यह देखते प्राये हैं कि किस तरह से इस देश में पार्टी को प्रौर सरकार को एक करने की कोशिश की गयी। इस के लिए हम लोग लड़ते भी रहे हैं, जेलों में भी गये हैं। (क्यक्धान) कहा गया कि भायोग का गठन किया गया। भगर वह गठन नहीं भी किया जाता तो भी मैं भापके सामने कुछ मिसालें रखना बाहता हूं। 12 जून, 1975 को राज नारायण बनाम इंदिरा गांधी का हाई कोर्ट का फैसला हुआ कि श्रीमती इंदिरा गांधी करण्ट प्रेक्टिसज की दोधी हैं भीर उसके भाधार पर उनका चुनाव ही रह नहीं किया गया बल्क उनको भगने 6 साल के लिए किसी भी चुनाव में हिस्सा की से रोक दिया गया। इसके साथ-साथ मैं

यह भी याद दिलाऊंगा कि उसी जजमेंट में माननीय हाई कोर्ट ने यह भी कहा कि श्रीमती इंदिरा गांधी ग्रीर श्री यक्षपाल कपूर झूठ बोले हैं।

SHRI P. RAJAGOPAL NAIDU (Chittoor): Very technical.

यसन्त राम जायसनाल : Whether it is provided in law or not, it may be technical or anything. जजमेंट में यह भी बताया गया, श्रदालत ने यह भी करार दिया कि वे वहां पर जा कर झुठ बोलीं। इस के खिलाफ उन्होंने ग्रपोल की । उनको स्टे **ब्रार्डर** नहीं दिया गया । कंडीशनल स्टे ब्रार्डर उनको मिला भ्रोर उस कंडीशनल श्रार्डर के बाद वे यहां की प्रौसीडिंग्स में हिस्सा नहीं ले सकती भीं, खाली यहां दस्तखत कर सकती थीं। उस पीरियड में वे तंस्वाह भी नहीं ले सकती थीं। इस तरह का वह स्टे म्राडंर था । उसी तरह के म्रार्डर से खलबली मच गयी । मैं इन लोगों को याद दिलाऊंगा कि उसी वजह से सारी खलबली मची थी भीर ग्राप में यह दम नहीं था कि ग्राप किसी ग्रीर को ग्रपना नेता चुन लेते । राज नारायण तो उनकी जगह नेता चुने नहीं जा सकते षे या ग्रपोजिशन का कोई ग्रादमी नेता बन सकता था । ग्राप में ग्रगर दम होता तो कोई नया नेता चुन लेते। लेकिन उन को विश्वास नहीं था कि एक दफा पावर से हट जाने के बाद कांग्रेस के ही लोग उनको दुबारा पावर में लाएंगे। यही डर उनके द्वारा इमरजेंसी लाने का कारण बना ।

प्राप समझ लें कि कितने वड़े हैमोकेट प्राप लोग थे। मुझे बड़े दुख के साथ कहना पड़ता है कि मार्च 71 से ले कर मार्च 77 तक जो तस्वीर उभर कर सामने प्राई उस हकीकत से प्राप प्रपने की बचा नहीं सकते हैं, कोई नहीं बचा सकता है। हकीकत यह है कि प्रगर कांग्रेस सरकार ग्रीर कांग्रेस पार्टी में प्रकेल किसी को प्राजादी थी तो सिफं इंदिरा गांधी को थी श्रीर बाकी जितने लोग थे वे बिल्कुल चूहे की तरह थे श्रीर वह भी ऐसे चूहे की तरह जो तलवे चाटने वाले हों, कुतरने वाले चूहे भी ग्राप नहीं थे। ग्रापको शर्म ग्रानी चाहिये। शर्म के बजाय ग्राप बढ़ चड़ कर बोल रहे हैं।

भीवसन्त साठे : परसों व्हिप चालू हो गया यान ? तब प्रापने क्या किया ?

भी ग्रनस्त राम जायसवाल: ग्राप भाग

मैं यह कह रहा था कि किस तरह से घाप व्यवहार कर रहे थे। किसी भी उँमोकेंटिक कंट्री में, उँमोकेंटिक संगठन में यह चीज गोभा नहीं देती।है। गांधी जी के वक्त को घाप याद करें। तब उनकी मौजूदगी में उनके मुंह पर कोई भी छोटें से छोटे घादमी, कोई भी कांग्रेस का सदस्य घपनी बात कह सक ता

था । लेकिन भ्राप लोगों ने भ्रपने लिए ऐसे हालात पैदा कर दिए ये भ्रीर दूसरों के लिए भी कि कोई बोल नहीं सकता था, भ्राप बोल नहीं सकते थे (व्यवधान) भ्राप देखें कि काउंसिल भ्राफ मिनिस्टर्ज की सलाह से प्रेजीडेंट काम करता है । श्रीमती इंदिरा गांधी ने किसी की सलाह नहीं ली ।

भी बसन्त साठे: मोशन पर बोल रहे हैं।

श्री ग्रनल राम जायसवाल : मोशन पर बोल रहा हूं ऐसे वाकात रख रहा हूं जिन की जरूर श्रापको जानकारी होगी। फैक्ट्स जो ग्रापको जानकारी में हैं, उन को मैं रख रहा हं।

MR. CHAIRMAN: May I request hon. Members to please co-operate? There is so little time and so many hon. Members want to speak. If you allow him to finish, he will finish in two or three minutes. If you go on interrupting, he will take a longer time and others would not get a chance. I would request Shri Jaiswal to continue his speech and soon conclude.

श्री ग्रनन्द राम जायसवाल : मैं निवेदन कर रहा था कि इमरजेंसी लगाने के वक्त उन्होंने किसी की मलाह नहीं ली, श्रकेली उनका ही यह निश्चय था । उस वक्त उन्होंने द्याप लोगों को भीर दूसरे व्यक्तियों को इस तरह का बना दिया था कि जिस को चाहा जिस काम के लिए चाहा बुला लिया और उससे काम करवा लिया, फिर चाहे सिद्धार्थ श्केर राय रहे हों या थी ब्रह्मानन्द रेडडी रहे हों, कोई भी रहा हो ।

Everybody was at the back and cal. जिस को चाहा बूला लिया धीर जो चाहा उमसे करवा लिया । जब सदन में एमरजेंसी लाने का प्रस्ताव ध्याया तब ध्राप लोगों ने क्या किया? जब हम लोगों को जेल में डाल दिया गया तो ध्राप बता दें कि किस कान्न से डाला गया था । सिफं एक ध्रादमी के कहने पर सारे देश के लोगों को पकड़ कर जेल में डाल दिया गया। प्रकेल एक ध्रादमी के कहने पर इतना मब हुआ। उन बातों को मैं दोहराना नहीं चाहता है जो श्री ज्योतिमय बमु ने ध्रपने भाषण में कही हैं कि किस तरह से मान्ति को फायदा पहंचाया गया, कैसे—

SHRI VASANT SATHE: Madam, I rise on a point of order under rule 179. You just now pointed out that he is about to conclude. Kindly see rule 179. It says that the discussion on a Resolution shall be strictly relevant and within the scope of the subject-matter. He has not spoken a

word yet about the motion and his time is more or less over.

MR. CHAIRMAN: He is as relevant as most of you have been. Please conclude now.

श्री ग्रनन्त राम जायसवातः : इनको फिर से बताना पड़ेगा रेलीवेंट क्या है ग्रीर इर्रलीवेंट क्या ह ।

श्रीसी 0 के 0 जाफर शरीफ : : मार्रुति भीर रिजोल्यूशन से क्या सम्बन्ध है ?

श्री धनन्त राम आयसवास : तो मैं कह रहा या कि उन चीजों को दोहराने से कोई फायदा नहीं हैं। पूरी मेहनत कर के माननीय ज्योतिमय बसु ने सारा मैटीरियल कलेक्ट कर के हाउस के रेकार्ड में लगा दिया ताकि भ्राने वाले लोग फायदा उठा सकें।

उसके बाद कानून बनाया, मैं भापको याद दिलाना चाहता हूं कि एक कानून के भन्दर इलेक्शन हुआ, एक कानून के भन्दर फैसला हुआ भदालत में श्रीमती इन्दिरा गांधी के चुनाव को इनवैलीडेट करने भौर उनको डिबार करने का, भौर जब मुप्रीम कोर्ट में मामला गया तो बिल्कुल एक दूसरे कानून के तहत वह फैसला मांगा गया । भगर यह अथोरिटी भीर डैमोकेसी के प्रोसेस को ऐब्यूज नहीं किया गया तो भौर क्या था ? प

SHRI C. K. JAFFAR SHARIEF: He is casting an aspersion on the judiciary.

श्री धनन्त राम जायसवाल : इस पर धाप लोग खूश हो सकते हैं, लेकिन मैं धापको कहना चाहता हूं कि भ्रगर वही पुराना कानून बना होता तो यह नौबत यहां नहीं भाषी होती ।

समापति महोदय : ग्रंब प्रस्ताव पर कहं कर ग्राप समाप्त कीजिये ।

श्री अनन्त राम जायसवातः : जो प्रस्ताव आया है, आप को मौका मिला है, मैं आप से अपील करूंगा कि जी खोल कर इस प्रस्ताव को पास करवाइये और जब इसके म्ताबिक संशोधन हो उस समय अगर आपको कोई कमी लगे तो उस समय समय पूरी कर लीजियेगा ।

MR. CHAIRMAN: Now, out of 3 hours allotted for this motion, there are about 27 minutes left. If we are to conclude at 7 O'Clock, I will have to call the Minister.

SOME HON. MEMBERS: No, no; time should be extended.

SHRI KANWAR LAL GUPTA: We want an extention of time; I want to move a formal motion..(Interruptions).

SHRI K. GOPAL: Before you call the Minister, you at least give time to our party. You promised that.

MR. CHAIRMAN: It will continue up to 7 O'Clock. At 7 O'Clock it has to end. If you want to continue it on some other day, it is upto House. Has the Government anything to say about it?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): If so many members are very keen to speak on this important motion, for and against, I would welcome it. Let the members speak and I would very carefully listen to all that they have to say. If the time is not sufficient upto 7 O'clock, then it can be adjourned to be continued on some other day.

PROF. DILIP CHAKRAVARTY: We want 3 hours more.

MR. CHAIRMAN: Shri Vayalar Ravi

SHRI VAYALAR RAVI: Madam Chairman, I am not in a position to support the resolution moved by Shri Jyotirmoy Bosu even though I appreciate the spirit with which he has moved it. Shri Jyotirmoy Bosu's intention may be to have a kind of check on political corruption at the highest level as well as at the level of other forums of the elected representatives that function in the country. Naturally, it will affect his party also.

I am only sorry that he drew a parallel with Sri Lanka. After the General Elections, Sri Lanka changed to the Presidential form of Government. It is a democratic Government, no doubt. But I do not know, for a moment, if a communist member, Shri Jyotirmoy Bosu, will agree with the class character of the Government...

SHRI JYOTIRMOY BOSU: That If do not know.

SHRI VAYALAR RAVI: Then, that Government, a class character Government, will reflect in every action. The commissions of inquiry are not new; the allegations of political corruption are not new. But we can make a post mortem of the history in the past many years. What happened when this Government came to power, the first thing that was done...

18,35 hrs.

[SHRI DHIRENDRANATH BASU in the Chair]

SHRI RAGAVJI (Vidisha): I have given a motion that the time be extended...

SHRI K. GOPAL (Karur): Please do it at 7 O'clock. Not now.

MR. CHAIRMAN: Today the discussion on this will go upto 7.00 p.m. Then the Half-an-Hour Discussion will commence.

VAYALAR RAVI: SHRI When this Government came to power, there was a case registered against a former Chief Minister of State after the findings of a Commission of Inquiry. The name of that gentleman, who was a Member of this House, is Mr. Prakash Singh Badal. This Government withdrew the case against him and made him the Chief Minister. Even after a Commission of Inquiry found him guilty, Government had no hesitation to withdraw the case against him. I do not know what will happen to him if this law is passed. There are Ministers sitting here. I do not want to mention the name of any Minister. I do not know whether he is strong enough like steel. I do not want to mention the name. If the findings of the Commissions of Inquiry are to be implemented, I do not know how many of them in the ruling Party will Mr. Jyotirmoy Bosu has remain. tried to bring all past history, quoting also the Report of 1963. I have no objection to that; I have no quarrel with him. We had a case in our own State. A Commission of Inquiry found a Chief Minister guilty of corrupt practice. Then that Chief Minister said, 'What is there in the findings of a small judge?". He had no hesitation to continue in power till he was overthrown by the people. It was Mr. E. M. S. Namboodiripad, his own General Secretary. Not once, but twice, there were Commissions of Inquiry-in 1957 and 1967. But did he resign? No. So, what will happen if this motion is adopted?

Speaking about political morality is easy, but practising it is very difficult. He is showing his accusing finger towards the Congress Party. The same finger can be shown against him also...

SHRI JYOTIRMOY BOSU: What the has said is far from true. A Member should be responsible for what he says. What he is saying is not true.

SHRI VAYALAR RAVI: the full responsibility for what I say. There were Commissions of Inquiry instituted in 1957 and 1967. See the findings of Mr. Justice Raman Nair. I am prepared to go by those. See the findings of Smt. Gowri. I am prepared to go by those. I do not want to take time on this. What I em saying is this. Do not accuse the Congress Party alone. You have said that it is difficult to eliminate corruption in a bourgeois democracy. You also fall into the same thing; you have a'so eaten up as much as possible. When I say 'you', I do not mean Mr. Jyotirmoy Bosu; I mean his Party. I have no quarrel with him. This is a defect in the present political system.

What I want to make very clear is this. The present proposal made by Mr. Jyotirmoy Bosu can only be used by the political opponents as a political victimisation, as a political vendetta. Nothing more. Then one more point is relevant. When there are allegations against the ruling Party, who will institute the Inquiry Commision? I do not want to go into

the merits of the case. The Upper House has passed a Resolution, but the Government has made it a debatable point, whether to accept it or not. Even the Resolution passed by the Upper House cannot be responded to the Government! Regarding allegations of corruption against their own Ministers,, what is the guarantee that a Commission of Inquiry will be instituted? It is not going to come. But this has been done in the past; the Congress Government has done it in the past; not this Government. So, he whole situation can be vitiated by this proposal; it can only be used as a political witchhunt; it will not serve any other purpose. The Resolution is also worded in such a fashion!

I do not know what will happen if we pass this Resolution. I will take just one minute to say what is happening. You may have seen this press report, Sir. One Janata Party Minister slapped a waiter, a Class IV employee, because he did not open the door for him. This happened in U.P. You must also have read in the papers that a poor driver of the State Transport Department was dismissed because he did not give side to the Minister's car. These are the democrats we have and they talk about democracy: slapping a poor employee because he did not salute him: It is an abuse and misuse of power. simple question is whether this abuse of power will come within the purview of this resolution. This is also an abuse of power. I believe, Sir, the resolution of Mr. Bosu may go against him because today it is a good honeymoon going on between his Party Janata Party and the But is not necessary that the honeymoon will always be fine. Either the bride-groom or the bride may pick up a row and the honey-moon may come to an end any time. I do not know what will happen then to Mr. Jyoti Bosu.

History has recorded how even on the floor of this House very very important political leaders—some of them are not with us today—made categorical charges how the freedom

[Shri Vayalar Ravi]

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and liberties of the people of West Bengal were crushed by a previous government belonging to Mr. Jyotirmoy Bosu's Party. You go through the records.

So, Sir, this resolution can be interpreted in hundred ways. It can go even against Mr. Jyotirmoy Bosu. It may be utilised as a weapon of political victimisation. It will not serve any other purpose than political vendetta. That is why we are opposed to this resolution.

Last sentence and I have done. I have no briefing. I have no objection. If the law permits, you punish whoever has done mistakes. If Mrs. Gandhi has made mistakes, punish her. The law of the land is there to take care of it. You are even going in for a Special Court. Whatever it may be, it is for the government to decide what to do. But disenfranchising is very severe. Let Mr. Bosu come forward with a specific clause saying that economic offenders will be disenfranchised. Sir, political corruption is also an economic offence against the society. To come forward with a resolution that all economic offenders whether pilitical or whatever it may be, may be discnfranchised will have a greater impact. It will affect everyone who will commit a crime against the society. Unfortunately, as it is confined to a few, it becomes more subjective. When it becomes subjective, it loses the entire spirit of the resolution.

So, I am sorry I cannot support the resolution of my friend, Mr. Jyotirmoy Bosu.

With these words, I conclude.

श्री कंबर लाल गप्त (दिल्ली सदर): सभापित महोदय, जो प्रस्ताव मेरे मिल्ल, श्री ज्योतिमय बसू, ने रखा है, वह बहत हैपिली विडिड नहीं है, लेकिन ऐसा कोई भी व्यक्ति उम की माबना का विरोध नहीं कर सकता है, जो चाहता है कि हमारा सामाजिक जीवन स्वच्छ हो ग्रीर उस में किसी प्रकार की गड़बड़ न हो । माननीय सदस्य ने यह प्रस्ताव रखते हुए जो माषण किया, उसमें केवल श्रीमती इन्दिरा गांधी की तरफ इशारा था भौर

उन्हों के बारे में मोटे तौर से यह प्रस्ताव है, यह बात साफ तौर से कहनी चाहिए। जब से इस प्रस्ताव का नोटिस ग्राया है,

I am in two minds, whether should I go by reason or should I go by sentiments or should I go by the rule of law. I am not going to decide and it is for the first time that I am not ready with the resolution because upto the last moment I cannot say what I should do. I have been in a fix and practically I am in a dilemma.

What has been said in the Shah Commission's report is not the whole thing. It is just the tip of the iceberg, it is not even a one-hundredth of what has been done during the emergency.

Sir, this morning a lady came with her son who was sterilised and that boy was unmarried. I thought after all if you want to do justice....(Interruptions) During the emergency thousands of people were made orphans. Many women became widows. Many became homeless and all that They were ruined completely. Their businesses were ruined. Who is responsible for this—may I ask the Minister, while rule of law is all right and that is our policy.

That is the policy you will follow—the rule of law. This is a special case. Perhaps such a case in his own time, in the last thirty or forty years, had never happened in the history. Is she only an economic offender? Is she only politically corrupt? She has only subverted the Constitution. What has she not done—that is the question.

I think, morally, legally, socially, politically, economically or whatever you may call, she has lost human values. In the 18 months, there were no humanlives; there was complete an naked fascism.

Therefore, we should not take this case in a normal way. A special remedy should be found out for a special case.

तो मेरा कहना यह है, जो उन के उपर वार्जेज हैं..... (ब्यवधान).... मैं वाहुंगा कि माननीय मंत्री महोदय घ्यान दें, जेठमलानी जी से बाद में बात कर लेंगे... (व्यवधान).......

मेरा कहना यह है कि इंदिरा जी ने जो कुछ किया वह भनपैरेलल्ड था, किसी भी प्रजातंत्र देश में ऐसा कभी हुम्रा नहीं, किसी भी प्रधान मंत्री ने ऐसा नहीं किया । इसलिए उन का इलाज भी उसी तरह से होना चाहिए । ग्राप कोई कानून लाएं किसी एक व्यक्ति के बारे में, मैं इस से सहमत नहीं हूं कि कोई भी ट्रैफिक का केस हो जाय या करप्शन का हो जाय, सब को रूल ग्राफ ला से करिए ग्रौर ये जो केसेज हैं जीप के ग्रौर दूसरे, मैं चाहंगा कि उन को विदड़ा कर लिया जाय, उन में इतना नहीं है, वे उतना दीफिटिंग नहीं हैं जो केसेज भ्राप ला रहे हैं। जो बीफिटिंग केस उन के खिलाफ लाना चाहिए, मैं मानता हूं कि हमारी गवर्नमेंट उस में फेल हुई है । उन के पास करोड़ों रुपया म्राज भी है, कहां रखा है, यह म्राप नहीं निकाल पाए हैं, यह मानना चाहिए । इसलिए मेरा कहना यह है कि जितने केसेज हैं वे विदड़ा कर लिए जायं भ्रौर दो बातें सरकार करे । केवल एक नया कानुन उन्हीं के लिए बनाया जाना चाहिए भीर ऐसा होता है, दुनिया के इतिहास में ऐसा है। उन को तीन महीने की सजा हो, वह जेल में रहें भ्रीर उन को डिफींचाइज कर दें ताकि पब्लिक लाइफ में कोई ग्राने वाला प्रधान मंत्री ऐसान कर सके । तीन महीने की सजा मैं इसलिए कह रहा हूं कि झाखिर कितनी विधवाएं उन्होंने की हैं, कितने बच्चों को भारफन बनाया है, कितने लोग़ों के घर उजाड़े हैं, उन को बरबाद किया है, उन के लिए न्याय कौन करेगा ? क्या यह पार्लियामेंट नहीं करेग़ी ? वह बच्चा जिस का बाप मर गया, वह तो ग्राने वाला नहीं है. तो उस की घ्रात्मा को शांति देने के लिए सरकार क्या कर रही है ? क्या वह यही कहेगी कि रूल भाफ ला से होगा ?.... (स्थवधान).... मैं तीन महीने कहता हूं। यह एक टोकेन पनिशमेंट उन को जरूर दी जानी चाहिए भीर जो व्यक्ति इस तरह मारली, सोशली, एकोनामिकली करप्ट हो उस को पब्लिक लाइफ में कोई स्थान नहीं होना चाहिए ।

श्री बसन्त साठे: पंत नगर ग्रीर बेलची में जो लोग मरे उन के बेटों का क्या होगा ? उन के लिए भी किसी को सजा मिलेग़ी ?

श्रीकंबर लाल गुप्तः जो बेलची में हुग्राया भीर जगह हुमा उस का मुकाबिला साठे साहब इस से करना चाहते हैं ?.... (अथवधान)....

मेरा कहना यह है, मैं इस को पार्टी ऐंगल से नहीं देख रहा हूं, मैं भावजेक्टिकली बात कर रहा हूं। कल को हमारा भी प्रधान मंत्री पागल हो सकता है मौर उस तरह की पागलपन की बातें कर सकता है जो इंदिरा जी ने कीं, तो कोई भी पागन इस तरह की बातें न करे, इसके लिए मैं

चाहता हूं, घ्राइन्दा, हमेशा के लिए पब्लिक लाइफ क्लीन करें, इसके लिए यह जरूरी है । इसलिए मैं यह चाहुंगा कि इस को पार्टी लोइन पर न लिया जाय, देश के हित में, राष्ट्र के हित में लिया जाय । ग्रगर उन लोगों की ग्रात्मा को शांति देनी है जिन के बाप हमेशा के लिए गए जिन के पति चले गए, जन का सोहाग मिट गया, उन लोग़ों की घात्मा को यह सरकार शांति देना चाहती है तो कम से कम तीन महीने उन को तिहाड़ जेल में जरूर रखा जाय घीर उन को डीफैंचाइज किया जाय ताकि म्राने वाले प्रधान मंत्री ऐसाकरने से पहले दस बार सोचें ग्रौर यह कोई नयी बात नहीं है। बाकी केसेज मैं चाहता हूं कि विदड़ा कर लिए जार्ये । सरकार बिल्कुल विदड़ा करले— जीप मोटर, मारुति, कुछ भी हो—यह मैं कहता हं। यह ऐसी बात नहीं है कि पहले कभी ऐसा हुमा नहीं, दूसरे देशों में भी हुम्रा है । म्राखिरकार हिटलर, मसोलिनी ने जो कुछ किया, दूसरे देशों में जो हमा उस से कम इन्होंने नहीं किया बल्कि उससे ज्यादा किया । इन्होंने इनसान को इन्सान नहीं समझा, इन्होंने इनसानियत को खोकर काम किया । वैसे मैं उनका म्रादर करता हूं, वे मेरे से बड़ी हैं लेकिन फि भी मैं कहूंगा कि जब रीजींनग सामने भ्राती है तब यही कहा जाता है कि ऐसे व्यक्ति को पब्लिक लाइफ से मलग करना चाहिए । इसीलिए मैं ने कहा कि इस मोशन की जो स्पिरिट है उसके साथ मैं पूरी तरह से सहमत हं।

श्रीलंका में ग्राखिर में सुप्रीम कोर्ट ने फैसला दिया कि वहां का यह कानून प्रल्ट्रावायसं है उसके बाद भी पार्लमेन्ट ने ब्रौर प्रधान मंत्री ने कहा कि यह कानून पास होना चाहिए और उनको डीफें-चाइज होना चाहिए क्योंकि उन्होंने विधान का सबवर्जन किया है । यह पहला केस है जिसमें इन्होंने वैधानिक तरीके से विधान को खरम किया।

भ्रा**क्षिर में मैं एक बात यह कह कर ख**रम करूंगा कि इसका जो जवाब है वह एक ही चीज है। हम कोई बदले की भावना से नहीं करना चाहते, वैंडेटा की भावना से नहीं करना चाहते लेकिन साथ ही साथ हम भौर भाप भी यह चाहते हैं कि पब्लिक लाइफ स्वच्छ रहे । ग्रगर ३धर भी करप्तान है तो यहां भी होना चाहिए लेकिन साय ही रूल प्राफ ला चलना चाहिए । परन्तु यह जो केस है वह उससे अपर है। उसका यह कोई पैरेलल नहीं है। जो मैं कह रहा हूं वह कोई वैंडेटा की भावना से या बदले की भावना से नहीं कह रहा हूं लेकिन भगर देश को बनाना है, देश को ब्राग़े बढ़ाना है, देश को ब्राग़े ले जाना है भौर मगर माप चाहते हैं कि पब्लिक लाइफ में लोगों की कांफिडेंस आये, डिमोक्रेसी में लोगों की कांफिडेंस भाये तो उसके लिए जरूरी है कि इन्दिरा जी को कम से कम तीन महीने तिहाड़ जेल में रखा जाये ग्रौर दूसरे उनको टीफेंचाइज किया जाये ताकि पब्लिक लाहफ स्वच्छ हो सके ।

श्री कंवर लाल गुप्ता

इन गव्दों के साथ मैं इसका समर्थन करता हुं।

MR. CHAIRMAN: Before I call the next speaker let me take the opinion of the House. The time-limit for Mr. Bosu's motion was three hours. These three hours will be over in another two minutes. Now, is it the pleasure of the House that time may be extended by another two hours on a subsequent day to be decided by the Business Advisory Committee?

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: All right. Now, I call Mr. Mallikarjun.

MALLIKARJUN SHRI (Medak): Mr. Chairman, Sir, the motion moved by my great friend, Shri Jyotirmoy Bosu is nothing but a phobia. He and the other hon'ble Members who have made allegations have got Indiraphobia. On the one side they are seeking fundamental rights and protection of the Constitution and on the other they want to de-franchise. Is she not a citizen of this country? Bosu has referred to a number of commissions. May I ask Shri Shanti Bhushan the Law Minister--who has appointed Shah Commission-has Justice Shah not been superseded? Is there any human psychology or not? You started with political vendetta soon after you took over the government. You are appointing him as Chairman of the Commission. Where is justice? This is political vendetta. My friend, the Law Minister, knows thoroughly well that there is a Representation of the People Act and under that there is conviction under Section 163A, 171(E), 171(F) and Clauses 2 and 3 of Section 505 of Indian Penal Code. See the protection under the Civil Rights Act,-Act No. 22 of 1955. All these Acts are there. What for are they meant?

In this Act, the Representation of the People Act,—there are two qualifications. From Section 4 onwards, you see qualifications for the Member to contest for being a Member of either Houses here or for being a Member of the Legislative Assembly or the Legislative Council as the case may be. At the same time you have got the disqualification for the members, not to be there in any one of these Houses, not to be the people's representative at all.

SHRI JYOTIRMOY BOSU: How right you are?

SHRI MALILIKARJUN: Absolutely I am correct. Apart from that my hon friend the Law Minister will agree that unless a person is convicted, he is allowed to contest. He is a free citizen of this country. All citizens have equal rights in this country Anybody's fundamental right cannot be taken away by this oppressive, this authoritarian, dictatorial, totalitarian Janata Government, I am speaking all the time for protection of the democratic norms of this country. My dear friend Shri Jyotirmoy Bosu here brings up the Grover Commission Report. What happened to that? After the Report of the Grover Commission, what happened? After the Grover Commission Report, democraelections were conducted. Devraj Urs became the Chief Minister again-against whom you levelled charges of corruption, nepotism, favouritism and so on. Is this not democracy? Are you not going to value the constitution which has been founded by the founding-fathers? You say that the citizen should be defranchised for 10 years. It is not Mr. Jyotirmoy Bosu, but it is Mrs. Indira Gandhi. Mrs. Indira Gandhi definitely did constructive work for the betterment of this nation and her role in this development work, in this progress, in this development, of the nation will be written in letters of gold in the history of our country. (Interruptions) Whoever may be in power, power can be used; power may be misused also. Today, an allegation is being made against the son of Prime Minister. Shri Morarji Desai, involving an amount of Rs. 80 lakhs. I am not making

this allegation. But it is Mr. Madhu Limaye who is making this allegation. This also is confirmed openly through the Press. There is the former Home Minister publicly levelling charges and confirming that the present Government is functioning under the shadow of corruption all the time.

In the Representation of the People Act there are also clauses....

SHRI JYOTIRMOY BOSU: Who denies that?

SHRI MALLIKARJUN: Section 9 is there. It deals with corruption. Any person found guilty of corruption under the section will be subject to punishment according to law. Nobody is denying the right of equality before law. Everybody is equal before the law. You can't deny this right to any citizen of this country, with your mala fide attitude, with your malicious attitude, with your completely one-sided vengefulness, revengeful attitude and utter vindictiveness. You cannot do that. Democracy, especially Parliamentary Democracy, cannot function in this country with venge-The democracy in which Mr. Jyotirmov Bosu believes may function like that because his attitude to democracy is entirely different from our attitudes His attitude cannot understood. Even if he understands. he cannot reveal it. Even if he reveals it, nobody can understand him! No people will understand him. This is the sort of democracy in which he believes.

But, Sir, I believe in a Democracy where the Fundamental Rights of a citizen cannot be taken away. Come on. I will challenge you: Let this Act be sent to the people. You ascertain the wishes of the people through Referendum. Take the Referendum on this issue—the Referendum which the hon. Law Minister, Shri Shanti Bhushan is bringing in by the Constitution (Forty-fifth) Amendment Bill. We will see what happens. We will see whether our people vote for this

amendment or not. We will see whether our people vote for defranchise or franchise.

My hon, friend Shri Kanwar Lal Gupta very politely said, 'She is elder sister.'

19.00 hrs.

SHRI JYOTIRMOY BOSU: He did not say that

SHRI MALLIKARJUN: He spoke respectfully, but at the same time, he brought out his point. I will ask the present Government that if they have got any courage, any conviction let this question of de-franchising Shrimali Indira Gandhi, who has ruled this country for 11 years, be referred to the public and decided through a referendum. Then you, come out for a change in the Representation of People Act, or bring your Motion. This motion is a motionless motion. There is no truth. He has forgotten, that the law already exists. Forgetting the law in the Representation of the People Act, he has brought this motion. This is unjustifiable, undemocratic. it is indicative of totalitarian approach, dictatorial design and it is nothing but Indira Gandhi phobia of Shri Jyotirmoy Bosu. All the time, from morning till evening, he thinks of nothing else, but Shrimati Indira Gandhi. Let both of us have harmonium and tabla. You start accusing her, and I would start defending her; let both of us go to the rural area of this country and see what happens.

Today, after sixteen or seventeen months of Janata Government, what is happening? My dear friend, you have not come into power here, your party is in power in West Bengal only, You have no idea....(Interruptions).

My friend, Prof. Mavalankar, very rightly quoted from Bhagwadgita. While entering from one of the doors, I just read here:

कर्मण्येवाधिकारस्ते मा फलेवु कदावना ॥

[Shri Mallikarjun]

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That means, believe in doing karma. Shrimati Indira Gandhi did karma, the action, for the welfare of the country. However, my friend, Shri Jyotirmoy Bosu has got only one feeling and that is not about anything which happens in the interest of the country, but always thinking of Shrimati Indira Gandhi and Sanjay Gandhi. I do not know, if while taking his lunch or dinner or during his sleep, he is always disturbed by her thoughts. Let me open his eyes. If at all anybody has done something good for the country, it is Shrimati Indira Gandhi, which will be written in golden letters in the history.

Now, if you believe in democracy, if you do not believe in totalitarianism, come forward and keep the letters exchanged between the Prime Minister and the Home Minister on the Table of the House; do not defend the beloved son of the Prime Minister, for whom his love has become more than the public interest of this country.... (Interruptions) Facts do come out of emotions while speaking of reality. He does not know, how to speak reality.

Finally, Sir, this motion has no meaning in it so long as the perfect law in the Representation of the People Act, 1951 exists.

MR. CHAIRMAN: The House will now take up the next time, the Halfan-Hour discussion to be raised by Shri Chitta Bosu,

19.05 hrs.

HALF-AN-HOUR DISCUSSION

ARREARS OF PROVIDENT FUND

SHRI CHITTA BASU (Barasat): I rise to raise a discussion on the arrears of provident fund. As you know, Mr. Chairman, during the course of the reply to the Starred Question No. 265, the hon. Minister had read out certain

information. The information given was that the provident fund arrears to-day amounted to Rs. 20.77 crores, as on 30th June, 1978. Out of this amount, a sum of Rs. 11.6 crores is involved in cases, and the recovery of which is not only difficult, but is due to circumstances beyond the control of the Provident Fund Organization. Another information of telling effect was that Rs. 8.51 crores were due from the mills under the National Textile Corporation. The last point of information he gave was that Rs. 3.01 crores were held up because of court cases.

Fund (HAH)

Mr. Chairman, I leave it to you and to the House to imagine what the Government can be expected realize. You can go through it, as also add and subtract. I am at a loss to understand whether, out of Rs. 20 crores of arrears, Government at all expects to realize even a fraction of it. My arithmetic does not lead to any conclusion.

The Minister was of course pleased to state that several actions had been taken. The reply is there. I would not dilate on it, because the time at my disposal is short. What are the steps taken? I do not know. But as far as I am concerned, I know that there are two procedures available. for taking action. First is the recovery proceedings under the law, and the second prosecutions. Let us see what has been the performance of the Government on these two counts, viz. recovery proceedings and prosecutions. In a note given to me during the meeting of the Consultative Committee for the Ministry of Labour. some facts were given. I quote from that note. It states that in so far as recovery proceedings are concerned, recovery cases instituted numbered 81,663 as on 31st March this year, cases settled were 64,132; it is astronomical figure; and those pending with the Revenue Officers were 17,531.

You will recall that the portion of the reply to my question said that Rs. 3.01 crores were held up